[श्री राजनारायण]

रेडियो इतनी पावरफुल मशीनरी सरकार के हाथ में है कि उससे गाव-गांव में ग्रसत्य प्रचा-रित करवाया जा रहा है, केवल प्रधान मंत्री के नाम को महिमा बढ़ाई जा रहीं है।

श्री महाबीर त्यागी: एक तरीका यह हो सकता है कि श्री राजनारायण सिंह इसके बारे में जो जिकायत है, उसको ग्रिफिशियली जैसा कि लिख कर दिया....

SHRI NIREN GHOSH: We have also certain grievances.

श्री महावीर त्यागी: सुनिये, ग्रिवांमेज है जैसा की राजनारायण जी ने चेयरमैंन को लिख कर दिया दे दे ग्रौर चेयरमैंन साहब मिनिस्ट्रिंग से कहें कि वह स्टंटमेट दें। ग्रगर ग्राप चाहते हो तो फिर कोई नोटिस दे दीजिये, कोई वक्त मुक्तरर कर दीजिये, उस वक्त मिनिस्टर को बुलाया जायगा, उनका स्टेटमेंट होगा ग्रौर हम लोग भी ग्रपनी राय जाहिर कर देंगे।

SHRI NIREN GHOSH: What about our grievances?

श्री शीलभद्र याजी (बिहार) : बैठिये ।
श्री राजनारायण : देखिये, हमारा ग्रौर
शीलभद्र याजी का कोई जाती झगड़ा नहीं
है, हमारा ग्रौर त्यागी जी का कोई जाती झगड़ा नहीं है, हमारा ग्रौर त्यागी जी का कोई जाती झगड़ा नहीं है, हमारा ग्रौर चेयरमैन का कोई नीजि, व्यक्तिगत झगड़ा नहीं है ।

श्री उपसभापति : राजनारायण जी, ग्राप बैटिये ।

श्री राजनारायण : हम तो यह जानना चाहते हैं कि इस देश में जनतन्त्र चलेगा या इम देश में श्रधिनायकशाही चलेगी श्रीर श्रधिनायकशाही वे संचालन का प्रथम चरण है कि प्रजारण पर सरकारी कब्जा हो । श्राज प्रभारण की मशीनरी पर सरकारी कब्जा कर के सारे देश में गलन प्रचार कराया जा रहा है, इंदिरा भोषू के द्वारा ।

भी उपसभापति : ठीक है आप बैठिए।

श्री **कीलभ**द्रयाची : तमीज से बात करी राजनारायण जी ।

MR. DEPUTY CHAIRMAN: Mr. Krishan Kant.

THE CENTRAL LABOUR LAWS (EXTENSION TO JAMMU AND KASHMIR) BILL 1970—Continued

SHRI KRISHAN KANT (Haryana): Mr. Deputy Chairman, Sir, basically I welcome this Bill which has been brought before this House by Shri Bhagwat Jha Axad, because...

श्री राजनारायण (उत्तर प्रदेश) . चाहे श्रंग्रेजी में बोलना न श्रावे, लेकिन अंग्रेजी बोलिये जरूर।

श्री कृष्ण कांत : तुम अंग्रेजी में बीलते हो जब कि गुस्स में आते हो, और हम ठंडे मे अंग्रेजी बोलते हैं, हमारे और आप मे फर्क यही है।

Sir, these laws should be extended to Kashmir and to Shri Rajnarain. I think Mr. Rajnarin also needs bonus. He should be given bonus for speaking in this House. And if he does not speak in this House, he should be given more bonus because the House can function much better . . .

शि श्री राजनारायण: सही है। हमको बोनस दिलाने की व्यवस्था कर दीजिये। हमारा बोनस यही होगा कि इंदिरा का भोषू समाज का भोषू बन जाया यही हमारा बोनस है, इंदिरा का भोषू समाज का भोषू बने।

श्री उपसभापितः राजनारायण जीः, ग्राप बैठिये । बार-बार उठ जाते है । ग्राप संसदीय प्रथा के तो जानकार हैं ।

श्री राजनारायण: श्रीमन हमारा बोनस है कि अधिनायकशाही सरकार बदले श्रीर जनतंत्री-समाजवादी-सेकुलर सरकार बैठे। श्री उपतभापति : यह इन तरह संबोलना कहां का संसदीय प्रया है । ग्राप बैठिये तो ।

श्री राजतारायणः माननत्य सदस्य कहते हैं कि हमारे लिये बोनसकी ब्यवस्था कराइये ।

श्री उपसभावित : छाप संसदीय प्रथा दूसरों को बताते हैं ग्रौर फिर इस तरह से करते हैं।

श्री राजन रायम : हमारा बोनन क्या होगायह बताने का हमको हक है।

श्री महाबीर व्यागी (उत्तर प्रदेश) : वोतस लोगे तो डिसक्वाल फाई हो जावेंगे ।

SHRI KRISHAN KANT: Mr. Deputy Chairman, Sir, if Mr. Rajnarain does not want bonus, he can be applied the Minimum Wages Act...

श्री राजनारायण : मिनिमम बेजेज ऐक्ट नहीं है, इंदिया हटाक्रो ऐक्ट है । श्रीमन् हमारा तो इंदिया हटाक्रो ऐक्ट के मुनाबिक है । इंदिया हटाक्रो एक्ट है । इंदिया हटाक्रो ऐक्ट का बोलम हमको मिनना चाहिये ।

MR. DEPUTY CHAIRMAN: Order, order. Mr. Kri han Kant, it seems that unless you have your lunch, you do not want to tart your speech. You want to speak after lunch.

All right, the House stands adjourned till 2 P.M.

The House adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at two of the clock, Mr. DEPUTY CHAIRMAN in the Chair.

SHRI KRISHAN KANT: Mr. Deputy Chairman, Sir, yesterday Mr. Bhagwat Jha Azad said . . . श्री राजनारायण : साहव, उनके नाम का स्रयं क्या हुआ ? यह बहुब्रीहि समास है, या इन्द है या क्या है?

and Kashmir) Bill, 1970

SHRI KRISHAN KANT: Sir, Mr. Bhagwat Jha Azad yesterday said that the Ministry of Labour had been receiving a lot of . . .

श्री राजनारायणः श्रीमन्, मैं सही जानना चा ्ता हूं—यह कृष्ण कांत राधा हुआ, क्या हुआ ?

श्रो उपसभापति : 10 मिनट वैसे ही लिया है, 10 मिनट ग्रौर बेकार कर रहे हैं।

श्री राजनारायण : कृष्ण हो कांत जिसके यह बहुब्रीही समाज हो गया । तो यह राधा हो गए ।

SHRI KRISHAN KANT: Sir, yesterday Mr. Azad said that the Government of Kashmir has been pressing them that the labour laws should be extended to the State of Jammu and Kashmir. I must congratulate the Chief Minister of Jammu and Kashmir, Mr. Sadiq, for pressing for the extension of these laws. He is a govern democratic figure and he would like that the labour of his Stateshould get equal rights and benefits as in other parts of the country.

May I know what is the actual number of industrial labour in the whole State? It does not come even to 10,000. So, if these laws are to be effectively extended to that State, some industries should be established there. Some public sector projects should go there. Unless this is done, this extension would be useless. The way in which some of the industries there are functioning is deplorable.

A friend was telling me that the only industry which has flourished in Kashmir is the political industry. This industry has flourished there and of late figures like Sheikh Abdullah and Afzal Baig have been functioning there with foreign collaboration. Some people say he is meeting

[Shri Krishan Kant]

Commissioner. the Pakistan High Some money is coming from Pakistan for the political industry which is functioning with foreign collabora-That is very dangerous the State of Kashmir. So, can Azad tell whether this industry also would be covered when these are extended to that State? If it is not covered will he be able to tell Home Ministry that something should be done about the political industry which has developed there for its stability, etc.? I will come to it later on.

MR. DEPUTY CHAIRMAN: Sir, 1 know that some public sector projects like the watch factory and telephone factory are going to be set up there. During the last 20 years the pace of industrial progress in Kashmir has been very slow. The private sector industry does not like to go to a border zone. So it becomes the duty of the Government of India to see that the people of Kashmir feel that they are part of India. In order to do that it is necessary that the Government of India should not merely give money public for food but also give them sector projects so that Kashmir developed equally. Unless that is done, the feeling of oneness will not come there. Only this morning we talked about Muslim educated un-Unless those Muslim employed. youngmen find employment in rablic sector industries, administration, etc. it will not be possible them to feel themselves as part of the mainstream of the life of It is necessary that more country. public sector industries should go there. I know that there is a small Cabinet Sub-Committee looking after the industrial progress of Jammu and Kashmir but mere paper plans will not do. Some push has to be given, some expeditious work has to be done so that the projects do come there, and these laws are properly applied there. There are some traditional industries of Kashmir like the shawl industry and silk industry. I learn there is a recession there. The shawl industry is not properly func-

tioning. The peasants there do not want to rear cocoons because are not remunerative and because of lack of silk that is produced, they are losing the brocade business to Banaras silk. Something should be done about it.

(Extension to Jammu and Kashmir) Bill, 1970

About the woollen industry, I know there are two public sector projects and there are some private projects also but even in this year of 1970 the artisans there are getting hardly few rupees per day and they cannot make both ends meet. Something should be done about the woollen and silk industries by the Government of India by helping the Jammu Kashmir Government so that these industries do not suffer and the artisans working there may also be properly looked after. Then a of forest labour is also there. not know whether they have census of the people there and what is their wage. I do not know whether these laws will apply to them or not. Something should be done about that It is a very delicate Many of the Kashmiri labour trek into those areas where modern means of communication reach. They carry things and trek to those places when there is other means to go there. I do know what the Government is doing about that. Their condition is deplorable. Something should be done so that they do get a living wage and become partners in a India. We are going to extend these laws to Kashmir and I welcome this. I wish a stage would come when we would not have to extend these laws in driblets to make Kashmir a part of India and something could be done so that Kashmir becomes fully of India, not only that part but the whole part and even that part which is with China. We should not relent our effort regarding that direction.

Mr. Deputy Chairman, in this conrection . . .

श्री राजनस्यागः Kashmir will become a part of India. इसका क्या मतलब है। सेन्टेंस को ठीक से इस्तेमाल किया करो।

श्रो कृष्ण कांत: वह चीन के बारे में है।

श्री राजनादायण : काश्मीर तो इंडिया का है ही।

श्री कृष्ण कांत: जिस हिस्से पर चीन बैठा है, जिस हिस्से पर दूसरे लोग बैठे हैं, जिसके बारे में हमने रिजोल्यूशन पास किया था . . .

श्री राजतारायग : तुम ठीक से नहीं बोजते हो, खराब बोलते हो ग्रौर श्रनर्थंकारी भी बोलते हो।

श्री कृष्ण कांस: तुम्हारी दिक्कत यह है कि श्रनगंल बोलने की श्रादत पड़ गई है (Interruptions) समझ तो तुम्हारे श्रन्दर कम है ही, वरना हाउस की यह हालत थोड़े ही होती।

श्री राजनारायण : समझ तो तुम लोगों की खराब हैं।

SHRI KRISHAN KANT: Mr. Deputy Chairman, Sir, one unportant question that is going to come before Parliament and before country is whether those parties, who have their programme of plebiscite, who have their programme that Kashrair can secede even to Pakistan or can become an independent entity independent οf whether such parties can be allowed to function in this country, whether they can be allowed to participate in the elections and fight the elections and then control the Government there. Every Member of the Assembly or of the Parliament has to take an oath towards the Constitution, and when a person takes the oath towards the Constitution, he cannot think of seceding from the country because he owes allegiance to the Constitution of India, to the geographical entity of India as given in the Constitution. When any political party does all that, may I know what the Government of India's reaction will be? May I draw attention to the fact that Sheikh Abdullah in his speeches on Fridays is asking the people in the mosques who gather for prayers on those days to raise their hands and say that they are free and that they will decide on going to Pakistan or India as they like and that they will not be fettered by the present Constitution?

श्री राजनारायण : ग्रान ए फौइन्ट ग्राफ ग्राडर । मैं ग्रापसे यह जानना चाहता हूं कि जो यह भाषण हो रहा है, यह संगत हैं ?

श्री कृष्ण कांत : हां।

श्री राजनारायण : ग्रगर ग्रापको एत-राज नहीं, तो हमको भी बोलना पड़ेगा,व ोंकि जब ये. शेख ग्रब्दुल्ला के बारे में कहते हैं, तो फिर जवाहरलाल जी ने जो तमाम एग्रीमट किए थे, उनको भी यहां लाना चाहिये, सारा पाप तो जवा हरलाल जी ने किया है। ग्रब तो हमको बोलना पड़ेगा। भागवत झा ग्राजाद क्या जवाब देंगे, जवाब इंदिरा जी से मांगो।

MR. DEPUTY CHAIRMAN: Please speak on the Bill.

श्री कृष्ण कांत्र: मैंने यह कहा कि यह हालत क्या हो गई है ? . . .

श्री राजनारायण : श्रीमन्, श्रापने बड़ा अच्छा किया कि श्राप इतने व्यापक बने, उदार बने . . .

श्री उपसभापित : मैंने तो उनसे बिल पर बोलने के लिये कहा है।

श्री राजनारायण : हमारे लिये तो वे बिल पर ही बोल रहे हैं।

श्री कृष्ण कांत : ये तो ऐसी बातें करते ही हैं।

श्री उपसभापति : ग्राप बोलिये, श्रापक दो मिनट बाकी हैं।

SHRI KRISHAN KANT: I am finishing. So, Mr. Deputy Chairman, while speaking on this Bill two things have to be taken into consideration. One is that the Bill is really meant for application of the laws to Kashmir and that Kashmir is industrialised and becomes a part of India and, secondly, that all those forces Kashmir, political forces-I am referring to this because I see that the only industry which has flourished in Kashmir is the political industrythat even now those people, who propagate secesion, who propagate piebiscite, are functioning there. Supposing tomorrow through elections they come to power, they may not industrialise Kashmir because they are utilising this whole economic problem to instigate the Kashmir people for a plebiscite, for even going out of India. So, when you want to apply these laws. it is very necessary that Kashmir is industrialised and these laws are applied to Kashmir and a political decision should be taken that these laws have not to be applied in driblets. All laws which the Parliament makes should automatically apply to Jammu and Kashmir. Lastly, as I said, all those forces, which do not owe allegiance to this country and are still in doubt about their citizenship cannot be allowed to participate in the elections or become Chief Ministers or other office-bearers and run the administration. This cannot be allowed according to the Constitution of India. If the Government of India does not take any action now, there may be the elections at the earliest possible moment and they will be facing a very difficult situation. Even Army will be there. Suppose Government changes there and the new Government says that they are free to act as they like and that they do not accept the Constitution of India. What will you do? I warn the Government to take early action so that all those forces, which are propagating for plebiscite and for secession from India, are curbed and are not allowed to become real partners

in running the political system in the

SHRI NIREN GHOSH (West Bengal): I did not expect that our Young Turk should speak on this Labour Laws extension Bill. What are those laws? Does he hold a brief for those laws? I think even the I.N.T.U.C. does not hold a brief for all the laws that we have today in the country; I mean the labour laws. So I expected that he would at least opine on that. Anyway he has widened the horizon of the debate and that is a welcome feature.

Now, Sir, I am opposed as he said, to extending the laws by driblets to Kashmir. This process has already begun and in a few years they will tell the Jana Sangh that Kashmir has been integrated and that their demand has been fulfilled. You are playing to the gallery of the Jana Sangh in this respect.

SHRI MAHAVIR TYAGI: When the hon. Member talks of Jana Sangh why does he point his finger towards me?

SHRI NIREN GHOSH: I was pointing to these benches.

Now, Sir, the Kashmir State Assembly once upon a time framed a most redical agrarian legislation that could ever be framed; that is they abolished landlodrism without compensation, even though our great democrat, Pandit Jawaharlal Nehru, never dreamt of that. And that has been the misfortune of India and the 55 crores of people of India are still now paying the penalty for that. I am absolutely certain that this Government also will never undertake such radical agrarian reforms. They will talk a lot but you see there is man'y a slip between the cup and the lip between the words and the practice. So it will never come about in India. Now, Sir, it is a surprising thing to me that this Kashmir Government headed by Mr. Sadiq does not itself make radical labour laws. Mr. Sadiq was in the

National Conference. Then he seceded from it and formed the Democratic National Conference. When I went to Kashmir in 1959 he was the Chairman of the Democratic National Conference at that time. Now the Government there is headed by him. Why does not that Government made radical labour laws? He now belongs to the ruling Congress. I should have expected that at least our friend, Mr. Krishan Kant, would say a word or two about that

SHRI MAH'TOSH PURAKAYA-STHA (Assam): Did you enact any labour law during the UF regime in West Bengal?

SHRI NIREN GHOSH: We did but unfortunately you do not seem to know. We did pass two Bills; one has been given assent to by the President while the other has not been in violation of the will of the people of Bengal and the Bengal legislature. And that has been one of our grouses; there have been strikes by the working class on that score. Three more pieces of legislation we framed when Mr. Ajoy Mukherjee at the behest of the Congress betrayed the Government. Sir, it to me because Shri was a wonder Azad was telling us that the Kashmir Government wanted the extension of these laws to them. What has the Government done? Why has it not framed laws? Why has it kept silent on that? That is a wonder to me. So, they absolve themselves of all the responsibilities. Where the laws that are extant in India are extended to Kashmir and if the workers suffer due to that, do you mean to say that it is the law of Parliarient? They have nothing to do with it. So, that is the strange situation we are in in regard to piecemeal legislation. Now, Sir, had Kashmir been fully integrated with India, that radical agrarian reform measure, Kashmir could never have brought into leing. This very Parliament would have been an obstacle in their path. What followed is bad. The legislation was good, but the bureaucrats grabbed the land. The peasantry did not get all the land they were

entitled to. That is another That actually happens if you depend on the bureaucrats. That is always the consequential thing. Now, Sir, I would like the Kashmir question not to be solved in this way, because this Bill is also intended indirectly to be a part of integration. I suppose I am not telling something new to the House if I say that during the last days of Pandit Jawaharlal Nehru Sheikh Abdullah....

MR. DEPUTY CHAIRMAN: Mr. Niren Ghosh, please speak on this Bill.

SHRI NIREN GHOSH: Mr. Krishan Kant spoke about the public sector...

MR. DEPUTY CHAIRMAN: Mr. Krishan Kant immediately stopped it when I asked him to do so.

SHRI NIREN GHOSH: That is to drive home the point that I want to make. I want to preface my remarks. Sheikh Abdullah met Pandit Jawaharlal Nehru. There an understanding was reached about the solution of the Kashmir problem and I have it on the authority of Pandit Sundar Lal, who was sitting there. Only these three people and everybody knows Pandit Sundar Lal was one of the closest friends of Pandit Jawaharlal Nehru. He told me that a solution was worked out. It was like this that the Kashmiri people would elect their Assembly and they would decide their final question. How they would decide, on that also perhaps they had some sort of tacit understanding between Sheikh Abdullah and Pandit Jawaharlal Nehru. After that Sheikh Abdullah went to Karachi to get it okayed from Pakistan. There he gave it out that the solution was round the corner. Before that thing could be pushed through Pandit Nehru dead. Everything was put into cold storage. Now, our great Prime Minister has already said that the times have changed, history has chang- ${m w}$ as true ten what back could not hold true now. Even

[Shri Niren Ghosh]

if her father had some understanding with Sheikh Abdullah about the solution of the Kashmir problem, she has turned her back on that. I do hope that Kashmir should be given the status of an autonomous State within the Indian Union. Nothing more, nothing less. These piecemeal legislations are with that and intended to do away that would be a tragedy for India. You will say that the Government is an elected government that is ruling in Kashmir. Now, I want to tell the House that no Government, since the military went there, has been democratically elected in Kashmir. It was all a rigged up election in 1959. We went to Kashmir and we found for ourselves that whoever dared to stand, the village was ransacked by the military

SHRI ARJUN ARORA (Uttar Pradesh): There were no elections in 1959.

SHRI NIREN GHOSH: Before that there were elections. Whoever dared to stand, the military ransacked the village, kidnapped that person. Then, it was not Mr. G. M. Sadiq, but the other gentleman lakshi. The military ransacked them.

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): It is wrong to say so. This is wrong.

SHRI NIREN GHOSH: They were kidnapped and they were forced to withdraw. So there was no real election whatsoever. It was a rigged election. The way the military is posted there I do not know whether there will be a free election in Kashmir. Even if Sheikh Abdullah participates in that election or even if this party is allowed to participate in that election, it will be a rigged election. There is no guarantee. There will be no free election in Kashmir after that Constituent Assembly was broken up and Sheikh Abdullah was jailed. That is

the history of Kashmir. That being so, I would want that the Labour portfolio should be taken out from the jurisdiction of the Centre. The Centre should not pass any legislation regarding labour. It should completely and wholly vest in the States.

MR. DEPUTY CHAIRMAN: Please complete now.

SHRI NIREN GHOSH: Sir, if you interrupt me in this fashion....

MR. DEPUTY CHAIRMAN: You have already taken thirteen minutes.

SHRI NIREN GHOSH: This is the First Reading I am speaking on.

MR. DEPUTY CHAIRMAN: we have allotted one and a half hours for this and every Member will ge, ten minutes' time.

SHRI NIREN GHOSH: When was it decided?

MR. DEPUTY CHAIRMAN: The Business Advisory Committee has decided it.

SHRI NIREN GHOSH: If you mislead me in this way....

MR. DEPUTY CHAIRMAN: No, no. All right, you take two minutes.

SHRI NIREN GHOSH: Time limit was not there.

MR. DEPUTY CHAIRMAN: Time limit was decided by the Business Advisory Committee long before.

SHRI NIREN GHOSH: That is a separate thing. The House decided....

MR. DEPUTY CHAIRMAN: We must finish it as early as possible.

SHRI NIREN GHOSH: The House decided after the Business Advisory Committee.

MR. DEPUTY CHAIRMAN: The House decide I to complete this Bill first and then take up the Short Duration Discussion. The House did not decide that Mr. Niren Ghosh should take half an hour. Every Member will be allowed ten minutes.

SHRI NIRLN GHOSH: So kindly allow me to finish so that I can make the point I wanted to make. It is this. As I said, whatever labour laws are there, this particular subject at least should immediately be taken from the jurisdiction of the Centre and should vest wholly and fully in the States. We have suffered because as regards recognition of unions, that legislation has been barred by the socalled progressive Government. they have any sense of progress as regards the working class and working people, they would have acceded but they barred that piece of legislation of West Bengal. That is our experience. That is our experience. That being the experience. I would say that it is for the State Government of Kashmir to frame the law. Meanwhile there are difficulties. If there are difficulties then the present Government is responsible for that, Someone said that we do not get any redress. Regarding all those pieces of legislation, Shri Kalyan Roy spoke about some of them. Each and every piece of legis ation is loaded against the working class. Mr. Arora is sitting there, even Mr. Krishan Kant is sitting Everyone will testify, whoever has any knowledge of the A, B, C. of the working class, that every piece of legislation is loaded against working class, whether it is the Payment of wages Act, whether it is the Safety Act, whether it is the Coalmines Act, or whether if is E.S.I. This is our experience. I speak as a unionist of at least three decades' I have dabstanding, thirty years. bled with the working class and I know from m; own experience-if I am to go into hat history one by one, I can take two, three or four hours. For instance, Rameshwar Tantia had

taken over a mill. He has just closed it. All the two thousand workers have not got their wages for three years. In the bargain they have been rendered unemployed. You go to Would that fellow be jailed? court. No, if you go to the court, it will take four or five years to give the judgment. Mearwhile where do the workers go? The same as regards compensation. The same as regards all those conciliation proceedings. Suppose there is a labour dispute and it ha. adjudication on a certain issue. Certain vital issues are out. Then so long as the Tribunal is there, the workers have no redress; they cannot go on strike; they cannot agitate. It is illegal. I have not seen a single piece of legislation which is loaded in favour of the working class. This reactionary Government is upholding the interests of the landlords and vested interests in all pieces of legislation; from the British time up to now all are against the workers. That is their talk of socialism. They should first think of the working class. Without the working class how can you talk of socialism? And every piece of legislation is designed to crush them, to see that their rights are denied, to see that the employers are not brought to book. And all these legislations must go. But they are to be extended to Jammu and Kashmir. Why should not the people of Jammu and Kashmir be given a chance to frame their own laws in respect of their working class? I do not know.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI NIREN GHOSH: As regards industries, as said by M. Krishan Kant, shoull go public sector industries part of India is there. I think no Apparently, those backward States are not backward. Our country has not been explored, our mineral resources have not been properly So our country is very explored. rich. If in a State the people come into their own. have a progressive

[Shri Niren Ghosh]

democratic Government, the resources of that State can be explored and exploited. The 70 lakh people of that State have enough resources and they can build up industries as any other State in India, if there is really a democratic Government and if the natural resources there have been touched but not mortgaged to the monopolists as is being done in India. So, there is no question about that. The Centre is a drag in the path of industrialisation there.

MR. DEPUTY CHAIRMAN: Mr. Ghosh, please conclude now. I have to call the next speaker.

SHRI NIREN GHOSH: You must bring it on a par more or less with the other developed portions of the country. Kashmir is no exception. In Kashmir, it has not been found what mines and minerals are there; tremendous resources in the form of timber, etc. are there. They have not been touched. So, the same applies to all parts of the country.

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI NIREN GHOSH: This is a retrograde step, this urge to extend all these pieces of legislation to Kashmir at one stroke, indirectly, step by step, peacefully, behind the back of those people. Kashmir should be given the status of an autonomous unit inside the Indian Union.

AN HON. MEMBER; No. no.

MR. DEPUTY CHAIRMAN: Please sit down, Mr. Ghosh. Mr. Rajnarain, please start.

SHRI NIREN GHOSH: Otherwise, the problem will not be solved.

(Time bell rings)

MR. DEPUTY CHAIRMAN: Please sit down.

BHA] (Extension to Jammu 160 and Kashmir) Bill, 1970

SHRI NIREN GHOSH: The military can hold on to Kashmir, but how long? (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Ghosh, it is not good. You have taken such a lot of time. I am ringing the bell. You are still continuing. You have taken 19 minutes.

SHRI NIREN GHOSH: Only fifteen. How nineteen minutes?

MR. DEPUTY CHAIRMAN: You started at 2.15.

SHRI NIREN GHOSH: How many minutes did Mr. Krishan Kant take?

MR. DEPUTY CHAIRMAN: He took about 12 minutes. At 2.03 he started. You have taken 19 minutes. This is not good. We have to complete this Bill. We have to complete this and start the Short Duration Discussion. It is not good. There can be some latitude, but not to such an extent.

SHRI NIREN GHOSH: Now that you have taken so much time, with these words I conclude.

श्री राजनारायण : मैं बड़ा ग्राण्चर्य चिकत हूं कि मान लीजिये इस सदन का कोई व्यक्ति बोल रहा हो ग्रौर माननीय उप-सभापति हमसे कहें कि बोलो तो फिर दूसरे व्यक्ति के लिए बड़ी मुश्किल हो जाती है ।

श्री उप-सभापित : ग्राप ग्रपना भाषण शुरू कर दीजिये ग्रौर जल्दी भाषण समाप्त करने की कोशिश कीजियेगा ।

श्री राजनारायण: हां, मैं ग्रपना भाषण जल्दी समाप्त करने की कोशिश करूंगा। ग्रब ग्राप ही देखिये कि हमारा कार्य कितना दुष्कर हो गया है। हमसे पूर्व दो व्यक्ति वोले, एक तो श्री कृष्ण कान्त ग्रीर दूसरे श्री नीरेन घोष। ग्रव इन दोनों को हमें थोड़ा सा उत्तर देना है।

(Extension to Jammu and Kashmir) Bill, 1970

श्रीमन्, मैं उस लोगों में से हूं जो काश्मीर को भारत का गंग मानते हैं। काश्मीर भारत का ग्रंग ह ग्रौर इसमें 'इन्टेग्रल पार्ट' का शब्द जोड़ना बेवकुफी समझता हूं। वह वाक्य कहन मैं भद्दा समझता हूं कि श्री ग्राजाद साहब ही नाक उनके ग्रंग का श्रभिन्न ग्रंग है। नाक शरीर का ग्रंग है ग्रीर ग्रभिन्न ग्रंग कहना मूर्खता है लोग भाषा का प्रयोग करना नहीं जानते हैं, उन्हें इस तरह की बात नहीं कहनी चाहिये। इसलिए मैं उन जोगों से कहना चाहता हूं, जो स्रंग्रेजी कम जानते हैं, वे स्रंग्रेजी का प्रयोग पं जवाहरलाल नेहरू की तरह करें कि काश्मीर इज अवर इन्टेग्रल पार्ट, काश्मीर हमारा स्रंग है । इसलिए काश्मीर में उन सभी कान्नां को लागु होना चाहिये जो ग्रपने देश वे भ्रन्य राज्यों में लागू होते हैं। यह बात हिले साफ होनी चाहिये।

हमारे मित्र श्री नीरेन घोष ग्रभी यहां से चले गये हैं। उन्होंने श्रपनी थ्यौरी यहां पर दे दी है कि काश्मीर केवल राज्य रहे इडियन टैरीटरी के श्रन्दर । यह बात मैं उचित नहीं मानता हूं।

श्री महार्वर त्यागी : लेकिन रूसी एटलस तो कह^र हैं।

श्री राजनारायण : रूस की बात छोड़िये । रूस ने जो कुछ कहा है उसके विपरीत कार्य किया है । रूस की कथनी ग्रीर करनी में बड़ा भेद हैं ।

श्री अर्जन अरोड़ा: कुश्चेव तो कहता है कि वह हमात ही है।

श्री राजनारायण : इस में श्रनावश्यक ढंग से रूस को न लाइये । रूस जिसको यू० एस० एस० श्रार० कहा जाता है यानी यूनियन श्राफ द सोशलिस्ट सोवियट रिप-ब्लिकन उनवे कांस्टीट्यूशन में पावर टु ससीड है तो मैं यह जानना चाहता हूं कि एक भी राज्य रूस से ग्रलग हुग्रा, एक भी रिपब्लिक ने उसके खिलाफ ग्रावाज उठाई या इस बात की क्षमता रखी ?

श्री स्नर्गन स्नरोड़ा: क्यों उठायें वहां पर सब सुखी हैं।

श्री राजनारायण : हमारे मित्र श्री ग्रर्जुन ग्ररोड़ा दूसरी तरफ ले जाना चाहते हैं। मैं उनसे कहना चाहता हूं कि वे ग्रपती कम्युनिस्ट भक्ति छोड़ें। स्रगर वे उधर जाना चाहेंगे तो फिर उनको सुनना पडेगा। हमने वह जमाना देखा जब कम्युनिज्म एण्ड कैपिटेलज्म केन नाट गो टुगैदर । पूंजीवाद ग्रौर साम्यवाद एक साथ नहीं जा सकते हैं ग्रौर इस तरह का नारा लगा। वह भी जमाना देखा--गोल्डन चेन ग्राफ फ्रेन्डशिप बिट्वीन स्टालिन एण्ड हिटलर, जब कि हिटलर ग्रौर स्टालिन के वीच मीठा संबंध था। वह भी जमाना देखा जब कोएग्जिस्टेन्स की थ्यारी चल रही थी, कैपिटलिज्म एण्ड कम्युनिज्म कैन गो टु गैदर, साम्यवाद ग्रौर पूंजीवाद दोनों साथ-साथ जा सकते हैं । इसलिए ग्रनावश्यक, बेमतलव शब्द, निरर्थंक शब्द, किसी व्यक्ति या पार्टी के लिए कहना उपयुक्त नहीं है। हमने वह भी युग देखा है श्रीमन्, जब कि मार्क्स ने ग्रपने कैंपिटल में लिखा है "Value is the crystilisation of labour power" मूल्य श्रम शक्ति का समुचय है। हमने वह वाक्य भी पढ़ा है Surplus labour creates surplus value ग्रतिरिक्त श्रम ही स्रतिरिक्त मूल्य को पैदा करता है। सारी मार्क्स की थ्यौरी इसी सिद्धान्त पर ग्राधारित है। ग्राज में किसी भी कम्युनिस्ट को चुनौती देने के लिए तैयार हूं कि क्या वह सत्य नहीं हैं? बेमतलब, निरर्थक, तोतारटन्त विद्या में ग्रपने मस्तिष्क को फसाए रखना यह किस युग की शोभा । हमने वह नारा भी पढ़ा है...

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श्री भार्नन भारोड़ा : भाप बहुत पुराने हैं, ग्रापने बहुत देखा हुम्रा है ।

श्री राजनारायण : हमने यह भी देखा है कि 'वकर्स ग्राफ दि वर्ल्ड यूनाइट', दुनिया के मजदूरो एक हो, लेकिन मैं जानना चाहता हूं कि क्या ग्राज दुनिया के मजदूर एक हैं भ्रौर नहीं हैं तो क्यों नहीं हैं? हमने वह भी नारा पढा "डिक्टेटरिशप म्राफ दि प्रोलेटेरियट' । डिक्टेटरशिप ग्राफ प्रोलेटेरियट धर्म बन गया कम्यनिस्ट पार्टी का, लेकिन मैं पूछना चाहता हूं कि डिक्टेटर-शिप ग्राफ दि प्रोलेटेरियट की थ्यौरी ग्राई कब ? ग्रगर पता करेंगे तो इनको मालुम होगा कि 1972 में जब पेरिस कम्यून फैल हो गई तब डिक्टेटरिशप ग्राफ दि प्रोलेटेरि-यट, सर्वहारा की ग्रधिनायकशाही लेनिन ने एक संक्रमणकालीन नारा रखा, थोडे समय के लिए रखा, लेकिन वृद्धिहीन कम्युनिस्ट...

श्री **ग्रजंन प्ररोड़ा** : ये ग्रागे बैठे हैं।

श्री राजनारायण : ...बुद्धिहीन कम्यु-निस्ट डिक्टेटरिशप ग्राफ दि प्रोलेटेरियट को धर्म समझ बैठे---'धर्म' का मैं इसलिए प्रयोग कर रहा हूं; क्योंकि वह चिर-स्थायी होता है, वह संक्रमणकालीन नहीं होता, तात्कालिक नहीं होता है, वह दूरगामी होता है। मैं जानना चाहता हूं कि क्या आज मजदूरों के ऊपर मजदूरों की अधिनायक णाही चलेगी ? मझे मालुम नही कि अर्जन अरोडा इस पर सोचने के लिए मजबूर होंगे या नहीं। लेकिन ग्राज इसको भी शोषित किया जाता है सिद्धान्त की ग्राड़ में कि अब वहां पर कोई वर्ग नहीं, कोई क्लास नहीं, अब द्वितीय सोपान श्रा गया, द्वितीय सोपान में स्टेट विल विदर स्रवे। द्वितीय सोपान का भेद कव चलेगा? क्या आज रशा में स्टेट विदर अब हो रही है, राजसत्ता पतझड़ की तरह मुरझा कर गिर रही है या राजसत्ता दिन-ब-दिन

सशक्त होती जा रही है, क्या सत्ता बिखर रही हैयासताकाकेन्द्रीयकरण हो रहा दिन-ब-दिन । तो ये हमारे मित्र कम्युनिस्ट पार्टी के जो तोतारटन्त हैं, ये अनावश्यक शब्दों के प्रयोग में ग्राज ग्रपनी प्रतिभा को उलझाए हुए हैं। इसलिए मैं कहना चाहता हूं कि है मिलो में लेकिन का बड़ाभक्त हम्रौर में जानता हू कि जब लेनिन आया है तो उसने जब फोर्थ अप्रैल की थीसिस दी है 1917 में, तो वह अकेला था, सारी की सारी बोल-शेविक पार्टी विरुद्ध थी, बोलशेविक पार्टी तो भूपेश गुप्त की पढ़ाई वढ़ी थी कि पहलायहां पर पूंजीवादी कान्ति होगी, उद्योग धंधे ख़िलेगे, मजदूर वर्ग पैदा होगा, क्लेक्टिव कोग्रापरेटिव लाइफ रहेगी, वे संगठित होंगे, तब संगठित मजदूर सर्वहारा पंजीवादी गढ पर हथौडा मारेंगे । भूपेश गुप्त यह पढ़े थे । सारी वोलशे-विक पार्टी कमरे में बैठी थी, त्यागी जी ग्रीर फरवरी 23 की कान्ति हो गई, ये वही कांति-कारी हैं स्रौर ये वही क्रान्ति इन्दिरा से करवाना चाहते हैं कि कमरे में बैठे रहो ऋगन्ति हो जायगी। उससे न तो किसान से कोई सम्बन्ध है, उससे न तो मजदूर से कोई सम्बन्ध है, न उससे विद्यार्थी से कोई संबंध है, लेकिन आज मसीहा समाजवाद को भपेश गुप्त के मख से इन्दिरा बनी हुई हैं। मैं समझ नहीं पा रहा हूं कि ऋाखिर इस देश में क्या होगा, कही सत्यता श्राएगी या ग्रनाप शनाप हम अपना नाश करेंगे।

मैं ग्राज कहना चाहता हूं कि ग्रनावण्यक ढंग पर श्री धृष्ण कान्त ग्रीर श्री नीरेन घोष ने इस सदन में बहुत व्यापक विषय को उठा दिया। मैं सफाई के साथ कहना चाहता हूं कि ग्राज काण्मीर की समस्या जो उलझी हुई है उसकी सारी जिम्मेदारी पंडित जवाहरलाल नेहरू के पुराने लेखों को देखों। पंज जवाहरलाल नेहरू के पुराने लेखों को देखों। पंज जवाहरलाल नेहरू ने यू० एक ग्रो० में जो सन्देश भेजा है उसको पढ़ा जाय। सारी की सारी समस्या को उलझा दिया है। समस्याए चाहे वे देशी हों या विदेशी उन सब को पंज जवाहरलाल नेहरू

की देशद्रोही नीति । ने उलझा दिया है। यह मैं आज फिर कहे देता हूं कि भारत की कम्युनिस्ट पार्टी जिसने उत्तराधिकारी श्री भूपेश गुप्त हैं, उन्होने तराबर पं० जनाहरलाल नेहरू को समाजना का मसीहा माना, हमेशा जनाहरलाल जी क्छे, सारी कांग्रेस खराव। यही उनका नारा था। जनाहर लाल जी अच्छे, सारी कांग्रेस खराव। यही उनका नारा था। जनाहर लाल जी अच्छे, सारी कांग्रेस खराव। आज नही उत्तराधिकार चला आ र ग है भूपेश गुप्त जी का—
इन्दिरा अच्छी, सारी कांग्रेस खराब, इन्दिरा अच्छी, जगजीननराम बुरे। इन्दिरा अच्छी, यशनन्तरान चन्हाण बुरे। इन्दिरा अच्छी, कमलापित निपाठी बुरे। पूरे तरीके से पुरानी कम्युनिस्ट पार्टी की जो लीगेसी है उसको आप देख लीजिए...

श्री महावीर त्यागी: इण्डोनेशिया में भी यही हुआ था।

श्री राजनारायण : इसके लिए ग्रापको दूर जाने की जरूरत नहीं है। अगर दृष्टि पेनी हो ग्रौर समझने की बृद्धि हो तो बातें ग्रासानी से समझ में ग्रा सक री हैं। लेकिन यदि किसी के पास बुद्धिमत्ता का चरम सीमा हो तो कुछ। कहना नहीं है। 'बु । विरोधी रचना में श्राज हमारे मित्र फंसे हु [हैं । मैं चाहता हूं कि म्राप बुद्धि विरोधी यह की रचना को तोड़े ग्रौर हमारे जो मित्र उसमें फसे हुए हैं, उसकी चमक दमक में फसे उए हैं स्पर्श क्रान्तिकारिता की चमक दमक में, वह उससे हटें ग्रीर सही ग्रौर सच्चे कान्तिका ी बनें। नींटकी न चालवें चुड़ीदार पजामा पहा कर। मैं तो पांच मिनट में ही खत्म कर देना चाहता था लेकिन मैं इतना कहने पर बध्य हो रहा हूं कि आज श्रपने देश में मज रो के सम्बन्ध में जो कानून हैं वह मजदूर हित विरोधी हैं। मैं नीरेन घोष की इस बात से सहमत हं कि काश्मीर में जमीतारी उन्मुलन तो उससे पं० जव हरलाल नेहरू गये थे। इतनाहा नहीं, श्रीमन्, ग्रापको

मालम नहीं होंगी ये बातें, मैं आप को बता दं कि नेपाल में जो सारी कान्ति हुई, जो हुआ, उसको करने वाले हमारे साथी लोग थे. हम लोग थे। वाराणसी से सारे हथियार नेपाल जाते थे। कौन नहीं जानता है कि बी० पी० कोइराला हम।रे साथी थे । उनके साथी काशी विद्यापीठ में स्राये डाक्टर लोहिया ने सारा ड्राफ्ट बनवाया कि वहां राणाशाही का खात्मा हो वहां पर जमीदारी ग्रौर ताल्लकेदारी का खात्मा हो प्रंण था कि ग्रगर नेपाल ऐसा राष्ट्र ग्रपने यहां राणाशाही का खात्मा कर देता है तो उस की लहर भारत में ग्रायेगी ग्रौर भारत की सरकार को हम लोग कहेंगे कि बिना मुग्रावजा दिये ग्रपने यहां जमीदारी का खात्मा करो । मगर श्री जवाहरलाल जी ने श्री बी० पी० कोइराला द्वारा यह काम नहीं होने दिया । फिर उन्होने मात्रिका प्रसाद भ्रौर बी० पी० कोइराला को लड़वा दिया ग्रौर यह तबारीस पं० जवाहरलाल नेहरू के काले कारनामों को दिखायेगी । यह मत समझना कि हम यूं ही बोलते रहे हैं। जिस श्राजादी को इतनी मेहनत श्रौर कूर्बानी के बाद हम ने हासिल किया उस भ्रजादी की शक्ल गांधी जी के मरने के बाद पं० जवाहर लाल नेहरू ने बदल दी भ्रौर भ्राज उन की बेटी उसको स्रौर भ्रष्ट स्रौर बर्बाद कर रही है क्योकि जवाहरलाल में तो कुछ राष्ट्रीय सम्मान था, कुछ राष्ट्रीय स्वतंत्रता संग्राम की देन उन में बाकी थी, मगर इस में क्या हैं? इस में कूछ भी नही है । यहतो चारों तरफ पोली है। ऊपर एक पतली चमड़ी लगी हुई है। ऊपर एक करारा लगा दो पोल में बदल जायगी ग्रौर उसी को यह कान्तिकारी मान रहे हैं तो इसलिए ग्राजाद साहव, में यह चाहता हूं कि म्राज जो मजदूर हित विरोधी कायदे कानून भारतीय श्रमिक संबंधी कानूनों के पेट में भरे पड़े हैं उनका निराकरण होना चाहिए । क्या ग्राजाद साहब इस बात को नहीं मानते हैं ?

श्री राजनारायण

वह गांधी जी को लें चाहे वह का मार्क्स को लें या चाहे डा० लोहिया को लें, सब ने माना है कि श्रम मल है। श्रम ही पूंजी पैदा करता है। ग्रौर जो पूर्वजों का वाक्य है याद होगा-प्रापर्टी इज राबरी। जिनके पास सम्पत्ति है, प्रापर्टी है वह डाकू है। बिना डाका डाले सम्पत्ति जुट ही नहीं सकती । तो बाप-दादाम्रों द्वारा की गई डकैती के जरिये एकवित धन था जो लोग कल-कारखानों, उद्योग-धंधों में लगा रहे हैं । वे ग्रपने को मालिक मानते हैं। जो सही मायनों में श्रमिक हैं, जो दौलत पैदा करते हैं, ग्राज उनको वह गुलाम बना रहे हैं। मजदूर जो मुल्य पैदा करता है उस मूल्य का ग्रधिकांश हिस्सा पूंजीपति ग्रपने म्नाफे के रूप में ले लेता है ग्रौर मजदूर को उतनी ही मजदूरी देता है कि वह खा कर जिन्दा रहे भ्रौर दूसरे दिन फिर मजदूरी करने के लिए कारखाने में ग्राये । ग्रगर हमारा समाजवाद सही है तो श्री भगवत झा ग्राजाद जो किसी समय छात जीवन में हमारे साथी थे--इनका छात्र जीवन 1945 के बाद श्राया श्रीर हमारा 42 के पूर्व था--इनके लिए कुछ करे श्रौर ऐसा कानून बनायें जिस कानून की तह में मजदूरों को मालिकाना हक दिया जाए ।

मैं चाहता हूं कि कानून वह बनें जिससे कि उद्योग-धंधों में जो मजदूर काम कर रहे हैं, जो उत्पादन कर रहे हैं, जो म्लय पैदा करते हैं वह सही मायनों में उसके मालिक बनें । उनका उत्पादन के साधन में भी पालिकाना हक हो, वितरण में भी उनका

हाथ हो ग्रौर विनिमय में भी उनका हाथ हो । क्या जो कानून आप काश्मीर में लागू करने जा रहे हैं उसमें यह व्यवस्था है ? ग्रगर यह व्यवस्था नही है तो काश्मीर के मजदूरों का भला आज जो सीमित ढंग का कानून ग्रौर मजदूर हित विरोधी ढंग का कानून भारतवर्ष में फैला हुम्रा है उससे कमी होने वाला नही है। उससे काम चलने वाला नही है । अगर काश्मीर में श्राज ऐसा बढ़िया कानून लागू हो जाता तो उसके लिए सारे देश में हम एक क्रान्ति करते, एक नई दिशा देते । यहां के मजदूरों में श्राशा त्राती श्रीर मजदूर उस श्राशा को लेकर ग्रागे बढ़ते कि जब एक छोटे से राज्य में मालिकाना हक विपणन, वितरण में मजदूरों का हिस्सा रहा है तो हमको भी होगा । इन तमाम बातों के रहते हुए श्री भगवत झा ग्राजाद यह प्रयत्न कर रहे हैं कि सारे देश के मजदूरो संबंधी कान्न काश्मीर में जो श्रव तक लाग् नही थे वह काश्मीर में भी लागु हो इसलिए हम उनको इस विधेयक को सीमित समर्थन दे रहे हैं श्रौर सुझावात्मक समर्थन दे रहे है श्रौर यह चाहते हैं कि भ्रब भी भ्रगर झा साहब मान लें कि जब इतने दिनों तक काश्मीर में मजदूरों के लिए कोई कानून नही था ग्रौर श्रीभगवत झा ग्राजाद इसको वापस ले लें ग्रौर जो बातें हमने कही हैं उनका समावेश करें ग्रौर समावेश करने के बाद यहां पर ग्रायें तो ज्यादा ग्रच्छा हो । मुझे मालुम नही हमारी बात उनमे साधुवादिता लाती है या नहीं। लेकिन फिर भी मैं कहना चाहता हूं कि जो वर्तमान कानुन वहां पर लागु कर देने से मजदूरों की समस्या का समाधान नही होगा । उसके लिए मौलिक परिवर्तन की ऋावश्यकता है । नमस्कार

SHRI MAHI' OSH PURAKAYAS-THA: Mr. Der ity Chairman, I welcome the introluction of this Of course it is a sheer formality that labour laws eracted by the Central Government ar extended to Jammu and Kashmir. It is surprising even after twe ity-three years of independence, there was a State where no labour law: were applicable. know there are shortcomings in these labour laws. Many of these labour laws were ena ted in pre-independence days during the British regime. Even laws enacted in independent India do not reflect the present-day policy of the government, namely, building up a socialist society India. As a trale unionist of 30 years standing, Shri Niren Ghosh spoke. I am also a trad unionist of thirty years standing. Sir, from my practical experience, I can say that all these labour laws are enacted in such a way that these laws do not fully protect and uphold the interests of the workers. In the long list of laws, I find mention of many laws which have to be extended to Jammu and Kashmir. The number of industrial labour there are very few. But there are agricultural workers also. I do not know what will be the total number of those workers.

[THE VICE-CHAIRMAN (SHRI TRILOKI SINGH) in the Chair.]

Sir, there is the Minimum Wages Act, 1948. This Minimum Wages Act is applicable to agricultural workers. But in a very few States the minimum wages for the agricultural workers have bee i fixed. When Minimum Wage: Act was enacted, it was stated that within the First Five Year Plan period, the Act would be extended to co er all sectors of industry and tha during the Second Plan period the Minimum would be raised to the level of fair wages and that in the subsequent Plan periods, that wage will be raised to a living wage. Sir, this remains a dream. The minimum wages that the workers get do not cover even the minimum needs. The Fifteenth Indian Labour Conference, therefore, recommended unanimously with the approval of the Government representatives present there, minimum, needbased minimum, wages for workers in different industries and that has remained there only. That is why I say that the laws are there, but there is no implementation of laws. The laws have their shortcomings. But even with these shortcomings, if these were implemented properly, then these could go a long way to serve the interests of the workers.

There is the Industrial Disputes Act. It was enacted in 1947. Thereafter, so many years have gone by and the Government has not thought it fit to replace that law. From my practical experience I have found that this Industrial Disputes Act is eating into the vitals of the Indian trade-This union movement. Industrial Disputes Act, with its compulsory adjudication, has converted all industrial action into industrial litigation and litigation continues for years after-I have experience of a case in which ten thousand workers in my State of Assam were retrenched in 1952 and they had to fight this case up to the Supreme Court and in 1966, after fourteen years, the verdict was The workers subsisted their minimum wages for fourteen years to fight a battle against them. That is why I say that these labour laws are not working in the interest of the workers.

Mr. Vice-Chairman, Sir, a strike is going on in a cement factory in Chittor, Rajasthan, for the last thirtyfour days. The mine concerned is in the Central sphere and the Minister of State for Labour is present here. May I know what steps the Government has taken to bring to an end the strike? Though out of the 512 workers 508 workers have joined, strike is continuing peacefully for the last thirty-four days. But labour is under the Central Government sphere and law and order comes under the State sphere. So, though that strike

and Kashmir) Bill, 1970

[Shri Mahitosh Purakayastha] is peaceful, the State Government has employed police against the workers.

SHRI KALYAN ROY (West Bengal): Which State Government?

SHRI MAHITOSH PURAKAYAS-THA: The Rajasthan Government. Sir, we are against the employment of police in industrial disputes. We criticised the United Front Regime in West Bengal. But, for one thing at least I have praise for the United Front Regime....

SHRI CHITTA BASU (West Bengal): Thank you.

SHRI MAHITOSH PURAKAYAS-THA: They resented this intervention by police in industrial disputes and they kept the police off from the industrial disputes.

Mr. Vice-Chairman, Sir, the other day we discussed in this House the strike in the 'Basumati' newspaper. Bengal daily in Calcutta has closed since 16th Novembeen this matter ber last. We brought the Government of notice. But the Government of India is sitting as a helpless spectator....

AN HON, MEMBER: It is because of Mr. A. K. Sen,

SHRI MAHITOSH PURAKAYAS-THA: But these laws are not enough to come to the rescue of workers. Mr. A. K. Sen knows this. He is an able lawyer. That is why he is sitting tight on this matter.

SHRI KALYAN ROY: His sons are circulating syclostyled things on his behalf.

SHRI MAHITOSH PURAKAYAS-THA: Of course. His sons are circulating some leaflets to Members of Parliament, giving a distorted sort of story. That is true.

That brings me to the Trade Unions Act. The Trade Unions Act was enacted in 1926. It was amended in

1947. There was a provision for compulsory recognition of Unions. That provision has never been brought into force. If that provision was brought into force, if compulsory recognition of trade unions was made, then it would have gone a long way in eliminating many disputes in many industrial fields.

One of the main effects of this today is that trade union is divided into so many unions, each union owing allegiance to one political party. If this compulsory recognition of unions was made, and if employers were asked to recognize only one union in industry, which represents the majority of the workers, then many of the disputes would be settled at the table.

Now, there is a provision for conciliation in the Industrial Disputes The other day, in connection with the dispute over 'Basumati', the Minister stated that the West Bengal Labour Commissioner convened conciliation meeting but the employers' representatives did not turn up, because there is no provision in this Act which can compel these employers to attend these conciliation meetings. And without that compulsion provision, these conciliation meetings always failed. That is why, Mr. Vice-Chairman, though I welcome these laws, I want that these laws should be properly implemented. So I would again urge upon the Labour Minister to see that the labour laws have been enacted do not remain on paper and they are revised in such a way that they conform to the needs of the present day and conform to the present ideal of the Congress Party which stands for building up a democratic socialist society in this country so that these labourers get their due part, their due share, in the family of our country.

There was a talk of the workers' participation in the management. It has remained on paper for the last few years. We hear now that the

workers will be allowed to participate in the management of the industry. But no conc ete steps have been taken to give scope to the workers to participate in the management of the industries. I the workers are allowed to participate in the management of the indus ry, many of the industrial disputes which are occurring today will not occur.

Mr. Vice-Chairman, Sir, I won't take a long ime. With these words I support the Bill and I would urge upon the Lalour Minister once again to see that these labour laws are implemented in their true spirit.

SHRI U. K. LAKSHMANA GOWDA (Mysore): Mr Vice-Chairman, this is not the first time that this House debates on the extension of Central laws to the State of Jammu and Kash-Time and again such sions are southt to be brought in and then the subject comes up before the Parliament. t is really difficult understand why after so many years independence and accession Kashmir to II dia we have to continue to have special Acts for extension of any of the laws enacted by the Central Governm nt to the State of Kashmir. Many speakers who have preceded me have spoken about the necessity of having to find measures by which all the Central laws which are applicable to the different States of India will be automatically applicable to Kashmir. In this connection would support the other gentlemen who have sad that the impediments under article 370 of the Constitution and application of the Jammu and Kashmir Order, 1954 should be removed and hereafter we should be in a position to say that as Kashmir is a State of Indi: all the laws applicable to the different States of India should be applicable to Kashmir. From this point of view I welcome this Bill. It has been sta ed in the Statement of Objects and Heasons that even though Kashmir did nave a set of labour laws, they were not sufficient to fulfil the requirements of a growing State. We know that Keshmir is industrially very

backward but it is trying to industrialise itself and so in order to see that the working class of that State are benefited by social and labour laws, this extension of the 19 Central Statutes to Kashmir is being sought but at the same time do not know to what extent this will help either the working class or the industries in Kashmir. Many of the trade union leaders have spoken complaining about the lack of implementation of the existing laws in the other States of the country. If that is the case, simply a mere extension of these labour laws may only give a psychological satisfaction and may not go far enough to find justice to both the working class and the industry or the employers who are connected with the various-establishments in Kashmir. It is very pertinent here to refer to what Shri Kalyan Roy spoke when he gave some concrete examples of delays and very sordid implementation of some of the provisions of the labour enactments which are in existence for a long time in this country. It was really surprised to hear his quotation that under the Employees' Provident Fund Act. which is applicable to many industries in this country, including the plantation industry with which I am quite familiar the coal industry has accumulated enfor years. Now I ormous arrears would like to say for my personal experience that I know of a good many industries where we have never come across any case of such huge arrears being built up, and it was really a surprising thing to hear from Mr. Kalyan Roy-he being connected with the coal mining industry I have to reply on whatever he has said; He has quoted certain parliament replies and extracts-showing that there have been huge arrears in the coal mining industry. This is a case of neglect of implementation of the existing Acts, on Privident Fund. I should say that is a case of discrimination. In many of the establishments of other industries the proivdent fund is regularly collected and even very small arrears are not allowed to build up and if there are arrears, penal action is taken [Shri U. K. Lakshmana Gowda]

against such establishments. I really cannot understand how the coal mining industry, which employs nearly 200,000 workers, is allowed to build up arrears of provident fund collections to the extent of six or seven crores of rupees, according to the figures quoted here. This is a strange thing and I would like to stress here that this matter should be gone into and Government must take suitable action and see that such lapses do not repeat themselves. This will be showing a great discrimination against other industries, which have been very prompt in implementing the provisions of Provident Fund Act and paying their contributions regularly.

Then, Sir, so far as the application of the labour laws is concerned. I would like to put forth my own views. Sir, in this country we find a plethora of labour laws. Day after day new labour laws are enacted; many of them ill-conceived, and this is only to provide psychological satisfaction to the workers and their trade union repreentatives. And the Trade Union leauers without considering the worth and details of such legislations or how they are going to be implemented, immediately extend their support and welcome them. And this welcome lasts only for a while, when the law is being enacted. Then, when the question of impementation comes, it is a different picture and there is a showdown leading to industrial unrest and indiscipline. I would like to ask my trade union friends here what they have done about these things. Now you take for example the recognition of trade unions. Under the Trade Unions Act any seven workers in any establishment can ask for recognition of a trade union. Now, when many such trade unions are recognised, it will lead to an unending series of conflicts inter-union disputes and which we frequently come accross in every industry, particularly in the State, from where Mr. Chitta Basu and Mr. Kalyan Roy come, and which have resulted in an unending spate of violence indulged in that State.

SHRI KALYAN ROY: Non-payment of weekly wages and salaries is also violence. Naxalism may kill one man, but when you deny due wages to, say, 10,000 workers, 50,000 people including them and their family members are put to starvation. Is it not violence that people should die of starvation in the factories because of sheer non-payment of the due wages to the workers? That is also violence. He only talks of visible violence. What about invisible underground violence? That is also violence.

SHRI U. K. LAKSHMANA GOWDA: Violence is violence whether it is visible or invisible.

SHRI KALYAN ROY: Are you going to admire the employers for this? What right have they to deny the workers the due wages?

SHRI U. K. LAKSHMANA GOWDA: I never said any such thing. not the responsibility of the workers alone but it is the responsibility of the Trade union leaders and the movement as a whole to see that such things do not happen. Now, Sir, the criteria for recognition of trade unions by secret ballot and also the recognition of one union for one industry, which have all along been accepted by the employers, and many Trade unions. Why then the Trade union movement in this country is not pressing for that? It is because you find that, if that comes in, (Interruptions) many of you people will not be in a position to strengthen your political please apply your creed. So you mind for that also. It is no use saying tnat all the labour enactments in this country are loaded against the workers. Some of them might not go far enough. I do agree but the difficulty comes in implementing them. major part of the blame should be taken by the trade union representatives themselves. Sir, so I

would like to saggest here that one of the biggest cau es of industrial unrest in this country is inter-union rivalry and I hope the Government will take an early decision about going in for recognition of the union for one industry . . .

SHRI CHITT' BASU: And secret ballot.

SHRI U. K. LAKSHMANA GOWDA:lased on secret ballot. I certainly support that view.

Then there are many enactments and by the time they have had a few years of trial they are proposed to be amended and that again is 'eading to difficulties. One such example is my friend, Mr. Chitta Basu's amendment of the Bonus Act to raise the minimum bonus from fou to eight per cent. Bonus was one of the biggest factors in bringing about industrial unrest in this country. Personally I am against any bonus. I am prepared to support revision of wages in a proper manner and do away once for all with this sort of industrial unrest which crops up year after ear because of this bonus. After so many years of deliberation the Boni's Act has been evolved and it has hurdly worked for two or three years at d by then an amendment is propose !. And the Government in order to please the trade union representatives is smediately agree that they will send it to a Select Committee because they do not want to take the responsibility. They do not have the courage to say, 1 t us try it out for a few more years. This Bonus is not applied to the public sector industry. You wil have to apply it first to the public sector industry and then see how it vorks before you consider amending it further. You should not just rush this gs and say that even if a concern does not make any profit it must give a minimum bonus of eight per cent. I certainly agree for an amendment: if you want to remove the ceiling for the bonus along with f there are higher . the minimum.

profits then let people who are prepared to pay over the ceiling of 20 per cent bonus let it be paid. But not when an establishment makes a loss.

(Extension to Jammu

and Kashmir) Bill, 1970

Then there should be no minimum.

THE MINISTER OF STATE IN THE. DEPARTMENT OF PARLIAMENT-TARY **AFFAIRS** (SHRI OM MEHTA): How all this relevant?

SHRI U. K. LAKSHMANA GOWDA: This very Bonus Act is being extended to your State Mr. Mehta and so I am very pertinent in speaking about the Bonus Act here.

Now I would like to say something. about industrial growth. If you hamper the industrial growth in this country neither the workers nor the employer, nor the country will be able to get anything. We have to be a little slow in legislating in such matters. We will have to have well-conceived laws and implement properly and then whatever changes are required can be brought about. It is something like saying, have a division of all the assets in the entire country among the people in order to bring in a socialist society. What will happen then you will only be distributing poverty; you are not going to distribute anything other than that. You will have to build up the economy of the country and produce assets before you can think of distributing. (Interruptions) I am not opposed to your ceiling laws; I am not opposed to your labour laws if they are reasonable. I am only showing you the difficulties and the defects in them and how in your enthusiasm you rush ahead, and now after so many years you yourself complain as trade union leaders that the implementation is bad. Why don't you see that implementation is done properly? put the blame on the employers for everything? Whenever any thing misfires you say it is the employers who are responsible. If you yourselves cannot do anything you say nationalise. All right nationalise but in the nationalised industries has the labour shown its commitment to socialism?

[Shri V. K. Lakshmana Gowda]

Why are there so many strikes in all the nationalised undertakings?

SHRI CHITTA BASU: In the private sector . . .

SHRI U. K. LAKSHMANA GOWDA: You forget about the private sector In the public sector where your own workers are there and where your .own socialist laws are working there is continuous industrial unrest. trade union leaders why have you not done your duty in seeing that production increases and in seeing that the public sector undertakings comes up to high level of production in country? I am for public sector undertakings; I have supported it and I have also supported the nationalisation of certain sectors, like key industries. Have I not done it? would like them to function properly. My point is that you cannot escape by saying that all the labour laws are loaded against the workers and it is because of the employers that stagnation is taking place in the country. We have accepted mixed economy in this country, and that we will have both private and public sector.

SHRI CHITTA BASU: That is the greatest mistake.

SHRI U. K. LAKSHMANA GOWDA: May be, that may be your view but we have accepted mixed economy and I think the Government in power has also accepted mixed economy for this country. To that extent it is very necessary that whatever laws have been passed should be implemented properly. But when the laws are being enacted they must be enacted carefully and should not be hastily rushed through.

THE VICE-CHAIRMAN (SHRI TRI-LOKI SINGH): Before the Chair calls upon any other hon. Member to take part, I would like to say that we have already exceeded the time allotted for the consideration of this Bill. I would therefore, request hon Members to be as brief as possible and help the Chair in having the consideration of the Bill closed as early as possible.

The hon. Member, Mr. Appan.

SHRI G. A. APPAN: Mr. Chairman, Sir, Bills come now and then for the extension of the Central labour laws to Jammu and Kashmir. It is my personal view that all labour laws should be only Central and the implementation part should be given to the State. No doubt there may be amendments or rules depending upon the exigencies of the State, the industry and things like that. In any industry, business, trade or commerce three sectors are always represented. Capital is there, labour is there and also the Government. All these people serve whom? They serve the consumers. I do not think in any conference or group discussions the consumers are taken into consideration. Without the consumer, what is the use of your production? How can you The case of the poor consumer exist? is simply ignored. That is said in my first speech. Fortunately the hon. Prime Minister was able to catch my viewpoint, this one particular point, and it is her desire and it is the desire of some honest Ministers to give some chance to represent the case of the consumer in all the activities, trade unions, concillation negotiation things like that. Who can denv the fact that Jammu and Kashmir belong I was really wondering, to India? over since I came here, as to why there is a provision in the Constitution exempting Jammu and Kashmir from a number of provisions. Every time you come forward saying that this will extend to Jammu and Kashmir. I do not know about others, but labeur legislation is a 'must' everywhere. When there was no private property, when there was sufficient land and wealth to fall back upon, there was no dispute or rivalry between people, but when wealth, capita and land became scarce, people began to compete for them. Competition is the root

cause of all this rivalry and the factors of production, viz, land, labour, wealth and entrepreneurship been, of late, accepted. The consumer is still to be accepted. I would request the hen. Labour Minister and the Government of India to take this one point into consideration. At least from now on in every activity of the State, there should be the fourth part, the consumer The tripartite system has been working all this time. Now. the fourth part also should be represented in eve y thing. The extension of Central lal our laws to the State of Jammu and Kashmir covers about sixteen laws. E ery law has its implications. According to me labour laws and legislations also had been impemented or promulgated in India due to a lot of coercion, of course. Labour shoule have their say, should have a contented life. Unless the labour and the employees are contented, we cannot expect from them good work. It is the duty of the capitalists and the entergreneurs to see that their work, profit, production, etc., does not suffer on account of the dissatisfaction among the labourers. It should be done in an honest way, honourable way, not out of greed, glut, coercion, work-to-rule, gheraos, strikes things like that. Sometime back a great internat onal philosopher wrote to Mahatma Gandhi what should be the attitude of labour regarding their rights. Mahatn a Gandhi had written: It is your dut to do your work and your rights will follow as the day follows the night and the night the day. Can any body prevent it? No. So, when the l bour is able to do good and satisfactor work, I do not think any employer will try to do any harm. There are some people no doubt, it is agreed, some g'uttonous capitalists and unrealistic capitalists and unrealistic entrepreneurs, businessmen and industrialists, but for those people labour laws are there. They are necessary. But I really wender why there should be all these mischievous, malicious paraphernalia of too many workers unions, trade unions, and so on. I entirely agree with some of my friends

who propagate for one trade union for every industry, business or commerce. In those days, we had the guilds; they were doing very nicely. Of late we see Communist labour union, Congress labour union, Congress Opposition labour union, Swatantra labour union....(Interruption) Whatever it is, we have our labour union. I do not encourage that labour union should be politicaly motivated. Labour should be able to manage their own organisations and unions themselves. No outsider should enter into the labour union just for the sake of one's own self-aggrandizement or profit, as many of the white-collared people are trying to be parasites of the poor people. There should be mixed economy and at the same time there should be competition. I do not agree here that all industry and business should be nationalised. Of course we have seen how our nationalised industries fare. Let them not be a drain of the resources of the poor. (Interruption) I am speaking in the national interest, not about party interest. This should be the true Philosophy of the nation. This should be the true philosophy of the politicians. It is said that the last resort for a scoundrel is politics. Let us not be politicians, but let us be all statesmen. We should be statesmen but not politicians. "Politician" is a very bad name. This is my own personal opinion.

SHRI CHITTA BASU: Then you are the guardian of scoundrels.

SHRI G. A APPAN: I agree with some of the people that if there is workers' participation in management, much of this malaise will not happen. Workers want bonus, they want allowances, they want many other things. I say plough the bonus, plough the deferred payment into the capital. If each worker has at least a share of Rs 10 in industry or business, I do not think he will enter into these nefarious activities. because out of those ten rupees, he would get a return of one

[Shri G. A. Appan]

or two rupees. They will not like to suffer. But when the capital comes from the public exchequer, when the capital comes from the capitalists like my other friends, the other people begin to instigate them against others. There can be no labour without capital or there can be no labourer without capalist. And all these people will have to sail together in the interests of the economy.

About need-based wage and minimum wage, some people have telling us that a minimum wage is necessary and it is a must. But what they wage is the minimum Rs. 300 or Rs. 250. clamouring for? But what about the millions of people unemployed and underemployed those who have nothing to fall back without food, clothing shelter, those people who are the children of this motherland, India, and who are the subjects of the Indian Government to which most of us belong? Should we not feel that a person who has no bread should at least be given something to fall back rather than giving a person Rs. 10,000 or Rs. 20,000 and bloat his own income as we are paying to the pilots and to some other people in privileged occupations who are well organised and who are capable of exerting all kinds of coercion, undue duress and things like that. And then, Sir, the Minister should be a little more cautious in seeing that these laws are not misused either by the capitalists or by labourers to the detriment of the interersts of the consumers, which is the bottle-neck in productive activity and creation of wealth, goods and services.

SHRI GULAM NABI UNTOO (Jammu and Kashmir): Mr. Vice-Chairman, Sir, I take it as my privilege and pleasure to welcome this scheme of applying these welfare laws to the State of Jammu and Kashmir. The people of the State of Jammu and Kashmir, ever since the commencement of the Constitution, have been

always rushing to the Central Parliament, while framing the laws, for the extension of such laws to them, which laws really appear to us to be for the welfare of the people. It is not a new thing that we ask for such laws. But we have a history behind it and the history is that during the fight for independence. when our people were fighting against the autocratic rulers. when we joined the freedom strugglethat was going on in the rest of the country, the pattern of the fight was almost similar its approach was secular, the method that we applied was fight for democracy, and the goal that we had put before us was socialism. It is in this background, under this context, that when the partition took place, the people of my State choseto accede to this part of the Dominion of India, as then called. The reason was that our tradition and culture and history were alike; both Muslims and Hindus, irrespective of their have the same problems. same goal to achieve. It was under this context that we went into the lap of great India. While welcoming this Bill. Sir, I am sorry I am not able to present any labour case as some of my colleages have done in respect of their States. I have no case to present saying that this is the labour problem there or this wage or norm is suited to us. The reason is, as has been observed by the Planning Commission. Kashmir is the most backward State of the Union of India, No industry as such is there. The House will note with distress that the Central Government has been apathetic in ensouraging either the private sector or to take it upon itself the question of starting any industry, small or big, just to boost the economy of the State. Sir, in this background I will speak a few words on the controversial topic that was touched by various speakers.

Sir, I heard one of the speakers regretting that we have to seek the extension of the laws to the State of Jammu nad Kashmir. I appreciate. He is correct. But then one fails to

understand the real history which has assumed the shape of article 370. I would submit that it is not an accident. it is not an event. Rather it is not a gift of the Constituent assembly, but it was a culmin tion of historical forces that have been working there for the last hundred years or so which took the shape of article 370 while the framers of the Constitution were framing the Constitut on. The hon'ble Member feels that there should no more be extension of laws but the laws passed by Parliamen must become the laws for that land also. I wish that day But how soon will it should come. come and when will it come. That day will come wien you have removed all economic, inaterial, social and educational disparities that prevail present between the people of the State and the rest of the when you have removed the barriers of inequality. Then this barrier created by article 370 would automatically go. But presently if you apply the law framed here in Parliament automatically to the State of Jammu and Kashmir, that would not be a democratic way of ruling the country. If you want that article to go, you have to try to raise the social, material, reducational level of the people so that the people the e start feeling that this article 370 works as a barrier in their progress. But this is not going to happen so long as there are Ahmedabads and Bhiw andis elsewhere. events make the people there, the Muslims, the najority there, awfully shocked and f ightened. Whether the hon'ble Members like it or not but any human being can see that when such nasty events take place outside the State the prople there get frightened. On that ront also you have to fight that no such obnoxious events take place in the country. Then alone the day will 'ome when the people of the State w ll come forward with a petition to remove the article in question because i would no more be to their advantage, because it works as impediment to their progress. And how will it be done? It is for the Government of India for the Par-

liament of India, for the people of India, to always try to look towards the most backward State of the country and see that the people of that State are raised socially, economically and educationally and that emotionally they do not feel at all hampered. It is then alone that the proper atmosphere will develop and this irritation, which is really a constitutional irritation, will itself go. Thank you.

SHRI PRANAB KUMAR MUKHER-JEE (West Bengal). Mr Vice-Chairman, I support this Bill not because of its merits, but because I think article 370 of the Constitution is an anapresent political chronism in our structure. I was very attentively listening to Mr. Untoo, as he comes from the State to which these labour laws are going to be extended. I appreciate the sentiments and spirit expressed by him, that it is the people of Kashmir who want that this provision of the Constitution should be removed, that they want objective conditions to be created in the country so that they would feel that there is no necessity for keeping article 370 in the text of the Indian Constitution. But Sir, it is also a fact that much time has passed since the implementation of this Constitution and that objective conditions are definitely being created within the country. Undoubtedly, there are incidents of Ahmedabad or Bhiwandi. But at the same time, there are other instances where the two communities are living side by side and, forgetting their communal interests, are fighting against the reactionaries and vested interersts. There are instances which show that the working class people, whether they are Muslims or Hindus are fighting together against the vested interests. Therefore, this not stand in the way of our removing this article from the text of the Constitution.

Mr. Vice-Chairman, while I was listening to the speeches of some of the hon. Members, I thought that even they themselves have doubts whether Kashmir is an integral part of India. One of the hon. Members was saying

[Shri Gulam Nabi Untoo]

here that if the labour laws do not render any service to the people of Kashmir, if they do not render any service to the workers of Kashmir, the people of Kashmir will become anti-Indian. I fail to understand the reason and logic behind this argument. If the labour laws fail to render service to the working class people of Kashmir, they may be anti-Mr. Bhagwat Jha Azad, who is bringing forward this legislation, they may be anti-management or they may be anti-Government. But why should they be anti-Indian? Perhaps we are thinking that only we are Indians and the people of Kashmir are not Indians. Perhaps we are thinking that they are not part of India. But, Sir, I can assure this House that they are as good Indians as we are, that they as good Indians as the people belonging to the other parts of India. Therefore, the question is not whether these laws will render any benefit to them and whether they will be anti-Indian on the merits of this Bill or not; that is not the question. Another Member made some observations which may go in favour of our neighbouring country which is propagating against India on the issue of Kashmir. It has been pointed out here that there is no legal Government, no popularly elected Government in Kashmir. The Pakistani press and the vested interests in Pakistan can very well quote speech of that hon. Member and say, "The Government of India is claiming that Kashmir is an integral part of India and that the administration in Kashmir Order, 1954 should be removchosen by the people ernment, Kashmir. This argument of the Government of India is nothing but a hoax. See, here is a statement of an hon. Member who made this observation on the floor of the Rajya Sabha." Therefore, we should be cautious while making our observations on it. I have already pointed out that Kashmir is an part of India. Therefore, intergral we have to judge now whether the laws which are going to be extended to Kashmir will render any benefit to them or not. It has been pointed out by various Members on the floor of the House that the labour laws should be thoroughly revised. Some of these labour laws were enacted in 1948, some of them were enacted in 1949 . . .

SHRI CHITTA BASU: Some in 1922 also.

SHRI PRANAB KUMAR MUKHER-JEE: Yes, some of them we were enacted in 1922 also as pointed out by Mr. Chitta Basu. I fail to understand how these laws can render any benefit to the people who are living in 1970. The entire socio-economic conditions are changing and a new social order is setting in. An entirely new socio-economic structure is going to be constructed. At least the people want it though the Government may not want it, though the management may not want it though the employers may not want it. The people are demanding it and they will get it done. Therefore if the Constitution, if the laws which are there in this country do not adjust themselves according to the changed needs and circumstances, I fail to understand how they will render any benefit to the working class people, however pious and however good those laws may be.

In this connection I would like to point out one more thing. Yesterday while taking part in this debate Mr. Kalyan Roy pointed out certain glaring instances as to how the working class people are deprived of thei**r** minimum needs. I fail to understand how a Government can remain in compel power if it cannot employers to pay the weekly wages to understand I fail regularly. whether there is any moral sanction to remain in for the Government compel it cannot power if management to see that its workers get their wages regularly. There is no moral sanction for the Government to continue in power if it cannot force the management to observe the laws. A lot of labour laws are there. But we had our practical experience of how effective and good those are. Whenever these labour laws are implemented, the managements. the avail plovers. themselves Ωf highest form of legal advice, the best legal advice, that is available in the country, to see now best they can get rid of these lavs, how best they can do away with these laws. Such practices must be prevented. There should be an end to such practices. Therefore, I fully endorse and support some of the suggestions that been made here that there should be codification of 1: bour laws, that there should be a thorough revision of labour laws. At least the Government should ome forward with certain legisla ions which compel the management, the employer to pay wages regularly to the working class people

In this connection I would like to point out another factor which we had experienced in West Bengal. When the first United Front Govern-West Bengal ment in came into power, they found that certain labour laws were to be changed as most of these laws were on the Concurrent List and they equired the sanction of the President of India for becoming It is unfortunate that in effective. two or three cases . . .

SHRI CHITTA BASU: In two cases.

SHRI PRANAH KUMAR MUKHER-JEE:the necessary sanction was not granted. I fail to understand why it was not granted. Nowadays we are demanding more powers for the States, we are demanding more money for the States. Autonomy of the States is the prime need of the day. Even in these conditions if the President does not give his assent o sanction to the laws passed by a responsible Government, passed by the elected Government of to undertand how the State, I fai can function. It is the democracy States which have to deal with these matters. It is they who have to face the music. It is those people in the State who have to face the trouble, and

if they cannot pass a legislation of their choice, I fail to understand how they can function properly.

and Kashinir) Bill.

We have heard much of gheraos. Even our party stands against gheraos. But then we have to admit that in certain cases of labour disputes in certain matters, when the employers are so adamant, when the employers are so rude, when they are so unreasonable, there is no other alternative but to gherao them to compel them: to meet the legitimate demand of the working class people. Therefore, we have to adopt certain unconstitutional methods, certain illegal methods, so that we can get the legal benefits, so that we can get the benefits due to us, the benefits which are legitimate, from the unwilling employer. These things are to be taken into account. simply saying that gherao is unconstitutional or it is against liberation or against individual liberty, we cannot stop it. Therefore, certain suitable legislation has to be brought forward.

Mr. Vice-Chairman, before concluding. I would like to draw the attention of the hon. Minister for Labour to one point which may not within the purview of this discussion. That is about the silver refining factory where 500 persons are working. This factory is now going to be closed by the Government of India. It is a Government of India concern and I am referring to this in the special context of West Bengal today. Every day West Bengal is discussed on the floor of the House on this pretext or that pretext. I want to point out to the hon. Minister that if this factory employing 500 persons is closed and all these people thrown out of employment from thus Government India concern, it would rather aggravate the situation already prevailing there. Not a single person in West Bengal can be employed anywhere. Government of India, by closing one factory after another, are going to create more number of unemployed persons in West Bengal. Under the special circumstances of West Bengal, I shall request the hon. Minister for Labour to take a serious view of this [Shri Pranab Kumar Mukherjee]
matter and see that at least these persons are not thrown out of employment.

क्षम, सेवा नियोजन ग्रौर पुनवसि मंत्रालय में राज्य मंत्री (श्री भगवत मा ग्राजाद):
उपाध्यक्ष महोदय, मैं उन तमाम सदस्यों का
बहुत कृतज्ञ हुं जिन्होंने इस विधेयक पर ग्रपने
विचार व्यक्त किये हैं। ग्रधिकांश सदस्यों ने
इस विधेयक का समर्थन किया है हम उनके
कृतज्ञ है, लेकिन जिन्होंने समर्थन ग्रांशिक
किया है उनके हम ग्रधिक कृतज्ञ हैं। ग्रौर
सबसे ग्रधिक कृतज्ञ उनके हैं जिन्होंने इसका
समर्थन नहीं किया है ग्रौर ऐसे एक ही हैं
ग्रौर वह हैं श्रीमान नीरेन घोष जिन्होंने इसका
समर्थन किया ही नहीं।

मैं यह कहं कि जितनी समालोचनायें सदन में हुई हैं उनको तीन वर्गों में रखा जा सकता है। एक तो वह है जिनका सम्बन्ध पूर्णतः इस विधेयक से है। दूसरे वर्ग में वे हैं जिनका सम्बन्ध इससे तो नहीं है, लेकिन श्रम ग्रौर उद्योग की पूरी परिधि ग्रौर पष्ठभमि से है। सदस्यों ने इस बिल पर बोलते हए तमाम इंडस्ट्रियल ग्रीर लेबर सम्पूर्ण फील्ड का इससे सर्वेक्षण कर दिया है। वह हमसे यह आशा करते हैं कि जब इन 19 काननों को जम्मू-काश्मीर में लागु किया जा रहा है तो इस समय में सम्पूर्ण नेशनल लेबर कमीशन की रिकारिशों की व्याख्या कलंगा जो कोयले की खाने धदबाद में, ग्रासनसील में बन्द हो गई हैं ग्रीर खास तौर से जहां पर बढ़त से ऐसे मिल मालिक हैं जिनको समय की हवा के रुख की पहचान नहीं है, जो ऐक्टज कंनेंसेशन का है या पेमेंट आफ बोनस ऐक्ट या जो क्लोजर होने के सम्बन्ध में कानन हैं, उनके सम्बन्ध में विस्तार से कहूं। यह मैं समझता हुं कि मेरे लिए सम्भव नहीं है। लेकिन कल्याण राय जी ने जो इस सम्बन्ध में बग़ इशारा किया है, उस सम्बन्ध में मैं कहना च।हता हूं कि समय समय पर जब भी वे हमारा ध्यान म्राकृष्ट करते हैं, हम उनके खिलाफ कार्यवाही करते हैं।

तीसरी वे समालोचनाएं हैं, जैसे राज-नारायण जी ने की या नीरेन घोष ने की, जिनका इससे कोई सम्बन्ध नहीं है । जैसे राजनारायण जी ने अपने भाषण में कहा--हर बार हम बिल पर वह भाषण दिया करते हैं समाजवाद के बारे में कि हम समाजवाद ला सकते हैं कि नहीं। लेकिन राजनारायण जी की एक बगल में जनसंघ है भीर एक बगल में स्वतन्त्र पार्टी है ग्रीर इनके जरिये वह समाजवाद लाना चाहते हैं और हमें सीख देते हैं समाजवाद की, तो मैं समझता हं कि इनके लिए क्या कहा जाए, सिवाय इसके कि भगवान इनको सदब्द्धि दे। मैं भी समाजवाद लाने के लिये उनके साथ ग्राया था, लेकिन एक बात उन्होंने गलत कही जो उन्होंने कहा कि मैं विद्यार्थी जीवन में 1945 में श्राया भ्रौर वह 1943 में श्राये, तो मैं भी 1942 में य्राया था, मैं भी चार बार जेल गया था। विद्यार्थी जीवन में, इसलिये इस बात को वह क्रपा करके नहीं कहें। समाजवाद यह सरवार ग्रीर हमारें साथ जो श्रीर सहयोगी पार्टियां हैं वह लाना चाहती है लेकिन उसके लिये कहने को तो यह बिल अवसर नहीं है। मैं इतना ही कह कर इस तृतीय वर्ग की समालोचनाम्रों को समाप्त करता हं।

बाकी प्रश्न है मुख्यतथा इस विधेयक के सम्बन्ध में कल्याण, राय जी और ग्रन्य व्यक्तियों के ग्रापत्ति की, लेकिन उनकी ग्रापत्ति यह नहीं है कि इसका विस्तार नहों बल्कि ग्रापत्ति यह है कि इसका विस्तार इसिलये नहीं हो क्योंकि इन कानूनों का हिन्दुस्तान के श्रमज्यात में पूरी तरह से कार्यान्वयन नहीं हुगा है, ग्रथित मनुष्यों ने हवाई जहाज का इंवेंशन किया और ग्रगर कुछ बन्दर उस पर चढ़ कर हवाई जहाज से कहीं बम वर्षा कर रहे हैं तो फिर हवाई जहाज न हो। ऐसी बात तो

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है नही । श्रम कानु । अच्छे हैं । उदाहरणार्थ बोनस कातन को हम लें। इसके पहले जब बोनस कानुन नहीं बना था तो बहुत से मजदूरों को बोनस मिलता हो नहीं था यह बात सही है या नहीं। यह सही है। लेकिन ग्राज इस बोनस कानुन के अन्तर्गत मिल मालिकों को चार परसेंट तक देना ही पड़ता है। यह बात दसरी है कि हमारे भी चित्त बास अपने उस विधेयक के जरिए जं। कि वह सदन में लाये हैं चाहते हैं कि इस मिनिमम को चार से हटा ब्राठ परसेंट कर दें गौर ऊपर की सीमा को हटा कर के आकाश कि पहुंचें। तो यह बात दसरी है लेकिन कानन से फायदा हम्रा है। इसी तरह आपने उदाहरण दिया इम्प्लायीज प्राविडेंट फंड एक्ट ा। मैं मानता हं कि इम्प्लायीज प्राविडेंट फंड कानन के जो महे हैं, जो इसके क्लाजेज हैं, जो इसकी विभिन्न धारायें हैं उनके अन्तर्गन वह सजा नहीं है जिससे डर करके, भय खा कर के, हमारे तमाम इम्प्लायर्स अपना स्वयं का हिस्सा या श्रमिकों का जो हिस्सा वह का टते हैं उसको जमा कर दें श्रौर इसीलिये इस्टीमेट कमेटी के सुझाव पर तथा नेशनल लेवर कमिशन के सुझाव पर हम इम्प्लायीज प्राविडेंट पाड ऐक्ट में सुधार करने का विधेयक ला रहे हैं। जसके अन्तर्गत हम चाहते हैं कि जो इम्प्लायर्स अपना हिस्सा .

श्री चित बासु: ऋब लायेगे।

श्री भागवत झा श्राजाद : बहुत जल्दी लायेगे।

श्री चित्त बासू: ऐसा तो नहीं ग्राप कहेंगे कि द्विपार्टाइट स्टॉडिंग कमेटी हो।...

श्री भगवत झा श्राजाद: यह श्रापने सही पूछा, हमारे सामने कुछ सलाह श्रा रही है कि इसकों ट्रिपार्टाइट में भेजें लेकिन हम कोशिश कर रहे हैं कि हम इसको जल्दी लेशायें।

श्री ग्रर्जुन ग्ररोड़ा : ग्रध्यक्ष महो दय, उसको ट्रिपार्टाइट में ले जाने की जरूरत नहीं है । . . . श्री चित बासु : नहीं है।

श्री श्रर्जुन श्ररोड़ा: क्योंकि नेशनल लेवर किमशन स्वयं द्रिपार्टाईट था, उसमें श्री नवल टाटा ग्रौर श्री ढांगे दोनो बैठते थे ग्रौर दोनो के बीच में गजेंद्रगडकर। तो वह द्रिपार्टाइट था नेशनल लेवर किमशन ग्रौर उसके फैसलों को द्रिपार्टाईट में नले जांय तो देश का, श्रिमकों का ग्रौर सरकार का, तीनो का, कल्याण होगा।

SHRI CHITTA BASU: May I have the assurance of the hon. Minister that he would try to introduce that kind of a Bill during the current session of this House?

श्री भागवत झा श्राजाद : उपसभापित महोदय, मैं पूरी कोशिश करूंगा।

SHRI CHITTA BASU: Thank you.

श्री भ्रर्जुन भ्ररोड़ा: पूरी कोणिश करेगे तो कामयाब होंगे, कोशिश नहीं करेंगे तो दूसरी बात है।

श्री भगवत झा श्राजाद : देखिये, भग-वान करे कि ऐसी ही हो। तो मैं श्री कल्याण राय की इस दलील के संबंध में कह रहा था कि इम्प्लायीज प्राविडेट फंड का हमारे पंजीपति जो हैं वह श्रमिको से वैसा काट कर के जमा कर लेते हैं ग्रौर वे केवल ग्रपना ही हिस्सा नहीं देते हैं बल्कि श्रमिकों का हिस्सा भी नहीं देते हैं तो इस सदन में, लोक सभा में, इस्टीमेंटस कमेटी मे नेशनल लेबर विमिशन ने ग्रौर इम्प्लायीज प्रोविडेंट फंड के ट्स्टीज ने स्वयं इस संबंध में कड़े कानुन बनाने के लिये कहा है और इसलिये हम आपके सुझाव पर यह चाहते हैं कि इम्प्लायीज प्राविडेंट फं एक्ट में सुधार करके इस बारे में कानन बनायें। अभी क्या है कि अगर उन्होने पैसा नहीं दिया तो उनको जेल दी जाय या एक हजार रुपया जुमीना हो लेकिन हम चाहते हैं कि उनको जेन नो की ही जाय ग्रौर साथ साथ जुर्माना भी किया जाय । यह हम अपने

[श्री भगवत झा ग्राजाद]

मन से नहीं कहते है, यह मुझाव पालियामेंट की इस्टीमेट्स वामेटी ने दिया है। मैं यह बता रहा हूं कि नेशनल लेवर कमिणन ने यह सुझाव दिये हैं और इस्टीमेट्स कमेटी ने दिये है।

SHRI NIREN GHOSH: The National Labour Commission is the hand-maid of yours and the capitalist.

श्री भगवत झा श्राजाद: फिर वही बात। नीरिन बाबू श्राये श्रीर कहने लगे कि कोई बात सही है ही नहीं। मैं श्रापके संबंध में कह चुका हूं। नीरिन बाबू श्रापके श्राने के पहले कहना पड़ा कि श्रापकी समालोचनाश्रों का मेरे पास कोई उत्तर नहीं है कयों कि नतो श्राप इस विभाग में, इस संविधान में, न देश की सरकार में, न इन कानूनों में, न वर्तमान व्यवस्था में, विश्वास करते है, ऐसे श्रविश्वासी व्यक्ति के लिये मेरे ऐसे छोटे श्रादमी के लिये मेरे ऐसे छोटे श्रादमी के पास कहां जवाब है।

SHRI NIREN BHOSH: That is the way of stalling the question.

श्री भगवत झा श्राजाद: तो मैं यह कह रहा था कि श्री कल्याण राय ग्रौर ग्रन्य सदस्यों से म कहूंगा कि यह मै मानता हूँ, यह मैं नहीं कहता कि सारे श्रम कानून ग्रौर नियम जो हिन्दुस्तान में बनते हैं ग्रौर जो ग्राज लागू हैं उनका पूर्णतः कार्यानवयन हो रहा है। सम्भव हैं कि कहीं पर यह कार्यान्वन नहीं हुग्रा हो, जहां तक मेरी दृष्टि में लाया जाता है, ग्रौर मैं स्वयं लाता हूं। तो वह कार्यवाही करता हूं उदाहरण के लिये, ग्रापने कहा ग्रमुक खदान में क्लोजर ग्राग्या तो तुरन्त जो हमारे मुख्य श्रम ग्रायुक्त हैं, या सहकारी श्रम ग्रायुक्त हैं, ऐक्शन लेते हैं। बल्कि उन कानूनों क दारण ही हम ग्रौर ग्राप श्रमिकों को वह न्याय दिला वाते हैं जिस न्याय की वह ग्रपेक्षा करते है।

4 P.M.

SHRI NIREN GHOSH: No., no. Absolutely wrong.

श्री भगवत झा श्राजाद : इसिलये श्रापकी दलील मानता हूं कि उन कानूनों का पूर्ण- रूपेण श्रार सर्वागीण कार्यान्वन हो । तो मैं यह निवेदन करूंगा कि इन कानूनों को जम्मू श्रीर कश्मीर में भी इसिलये लागू किया जाये की वहां पर भी काम करने वाले श्रीमक हैं।

दूसरी दलील यह दी गई कि जम्मू और कश्मीर में आज तक कानून बन ही क्यों नहीं। मैं समझता हूं इस संबंध में, कोई गलत फहमी हमारे अंदर में हैं जम्मू और कश्मीर में कानून हैं और हमारे 19 कानून लागू हो रहे है। उसमें से 8 कानून तो वहां पर पहले से है राज्य सरकार के फिर हमारे कानून बाकी का स्थान लें लेंगे और उनके जिस्ये वहां के श्रमिकों को स्विधाये अधिक देगे जैसे कि करपेन्लेन में और दूसरी वातों में। इसलिये मैं स्मझता हूं, ये दो प्रमुख आलोचनाये इस बिल से मंबंधित थीं, जिनका मैंने जवाब दिया।

बाकी सदस्यों ने, जो मैंने आपको बताया, की उद्योग श्रौर श्रम की सम्पर्ण नीति की व्याख्या की है। एक माननीय सदस्य, भट्ट महोदय, ने कहा कि हम चाहेगे ट्रेड यनियन का रिक्: निशन वेरिफिक्शेशन के सहारे हो । श्रीमन कत्याण राय जी ग्रौर दूसरे बंधु ग्रोंने कहा है उनका सीकेट वैलट हो, गुप्त मतदान हो। पश्चिमी बंगाल सरवार, केरल सरकार, बिहार सरकार इन राज्यों ने कहा है कि गुप्त मतदान से हो। श्रौर, चुंकी बार बार इशारा किया गया कि कानून हमने रोक लिया है, इसलिये मैं कहंगा कि हमने कानु रोका नहीं है। मैंने सिर्फ यही कहा है कि चिद्ध इसका संबंध सम्पूर्ण भारत से है, इसलिये ग्राप तब तक गृप्त मतदान वाले कानून को अपने राज्य में लागू नही करें। वह केन्द्र सरकार इस में निर्णय निकासे . . . (Interruption) . . .

सभापति महोदय मैं केवल एक बात कह दूं

मैं क्लेरिफाई कर रहा हूं। श्रम ग्रायुक्त का काम यह देखना है कि राज्य के ग्रंदर किसी डिस्कन्टेंन्टनेंट द हो। इसलिए ग्राज यह श्रावश्यक है कि हम ऐसे श्रम कान्नो को जिनका सबध सन्पूर्ण भारत से हैं, उस को जाग करने में ग्रौर ग्रिधिक देरी नहीं करे।

SHRI CHITIA BASU: Sir, on a point of order. The statement of the hon. Minister. . .

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): What point of order?

SHRI NIREN GHOSH: Sir, I am also on a point of order.

THE VICE CHAIRMAN: (SHRI TRILOKI SIN(H): What is you point of order?

SHRI CHITTA BASU: This very statement of the hon. Minister is an interference in the right of the provincial Legislative Assembly. provincial Legi-lature has got a right because Labour is a concurrent subject. It can legislate as it likes. It is not their business. The hon. Minister says that any particular State Legislature cannot legislate unless certain other States also follow in the same line. There are also certain legislations in different State: For example, in Bombay they have certain legislations \dots (Interruptions). In Pradesh they have also certain legislations...

SHRI NIREN GHOSH: Because that is not the employer...

SHRI CHITIA BASU: Even in Kerala they have got this.. (Interruptions).

VICE-CHAIRMAN: THE (SHRI TRILOKI SINGH): Listen, listen.

Let me dispose of your point of order...

SHRI CHITTA BASU: The hon. Minister's statement is an interference in the right of the provincial legisla-

THE VICE-CHAIRMAN: (SHRI TRILOKI SINGH): Let me first dispose of his objection. Just listen...

SHRI NIREN GHOSH: I am also on the same point of order.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): Whatever it may be... (Interruption).

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): Mr. Arora, do you wish to say something about the point of order raised by Mr. Chitta Basu? Is that your position also? Then, Mr. Arora.

SHRI ARJUN ARORA (Uttar Sir, the Minister has Pradesh): really fallen into the trap of Mr. Chitta Basu.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): May I know if the hon. Member is supporting the point of order raised by Mr. Basu?

SHRI ARJUN ARORA: supporting but on different grounds. Please allow me to enunciate.

Three State Governments have enacted that recognition of unions should be based on secret There is no Central law on ballot. the subject. There is only Mr. Nanda's Code of Conduct which does not have the approval of any statutory body. It has no approval of the legislatures.

VICE-CHAIRMAN (SHRI THE TRILOKI SINGH): What was Mr. Nanda at the time when he laid down this Code of Conduct?

SHRI ARJUN ARORA: He was the Labour Minister. But the Labour Minister cannot replace Parliament and so there is no right of sanction behind that Code of Conduct which does not [Shri Arjun Arora]

envisage secret ballot and which provides only for verification. Now, if there was a Central legislation on the subject and the State Governments enacted something to the contrary, Central delay could have some justification in the eyes of law and in pro-Here there is no priety. Central legislation. Here is only the whim of a Labour Minister who is not there and the Labour Minister has burdened this young Labour Minister to carry Why does he and why does the Government hold back the Presidential assent to the enactments of three legislatures providing for recognition based on secret ballot? There is no justification whatsoever. The Minister has said "You wait; you will see. You wait for the 13 others who will not come". So he is giving some States the right to veto the legislatures of other States which right of veto does not exist in the law and in the Constitution. Now that like a frank young Minister he has confessed to the realities, he must declare that his Ministry will advise the President to immediately give assent to these progressive measures of the three State Governments which will bring a definite improvement in industrial relations in the country. Verification done Government officials is based corruption and forgery.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): The hon. Member will please confine himself to the legal aspect of the question.

SHRI ARJUN ARORA: What is done illegally cannot be legal. So this verification by illegal means and forgery of registers has ruined the trade union movement. It is illegal and it does not contribute to the building up of sound industrial relations, if at all. It has brought the corruption rampant in the Government sector to the trade union sector also.

SHRI NIREN GHOSH: Sir, I am really surprised because I did not expect that Shri Azad.... (Interruptions)...

SHRI BHAGWAT JHA AZAD: Sir, I did not make this statement. Why are these comments coming on? मेंने स्टेटमेंट दिया हा नहीं और श्राप श्रानी समझ से कमेन्ट दे रहे हैं।

SHRI NIREN GHOSH: I have heard your comment coming now as from one of the hardened hampions of the employers. Really I thought you were under ompulsion but at last you have come forward as a spokesman for them. That is what I cherished; I hoped like that . . . (Interruptions).

SHRI BHAGWAT JHA AZAD: You said Kashmir is not a part of India, I am a spokesman of the Indian employers and workers, not a spokesman of the Chinese.

SHRI NIREN GHOSH: I am not going to reply to that. That is a different point and I will cross swords with your Prime Minister on that. Now here the point is, the State Legislature unanimously passed a Bill and it does not contravene any Central Though we are of the opinion that labour should not be a Concurrent Subject and it should be a State Subject but there is no Central law contravening that. We know that the emplovers side have made representations to the Government of India and also a certain section of the trade union movement and if they do that, they are clearly in collusion with the employers but I do know for a fact that the employers have represented to the Government of India that the President should not give, assent to that piece of legislation. On what ground have you withheld assent to this piece of legislation? You say that because there are other States that do not like secret ballot to be instituted.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): Will the Member tell the Chair in what manner the point of order arises?

SHRI NIREN GHOSH: Is the Minister in his right to say that since

THE VICE CHAIRMAN (SHRI TRILOKI SIN (H): The Chair is not concerned with strikes. Will the Member point out the relevant article of the Constitution or the Rule of Procedure of this House the breach of which is involved and help the Chair to come to a decision?

SHRI NIREN GHOSH: I ask whether the representative of the Central Government within his right?

THE VICE CHAIRMAN (SHRI TRILOKI SINGH): That cannot be a point of order. That may be a question to the Minister and let him clarify.

SHRI NIREN GHOSH: He can say anything but my point of order is that the Chair should see . . .

(SHRI VICE-CHAIRMAN THE TRILOKI SINGH): The Chair would see.

SHRI NIREN GHOSH: The Consituation protec s the autonomy of the States. It provides for a limited sphere of authonomy to the States. If the Minister makes a statement in opposition to that, then it becomes a point whether he is entitled to do that.

श्री भागवत झा स्राजाद: उपसभाध्यक्ष महोदय, ग्रगर मेरे सम्मानित मित्र श्री चित बासु मुझे अपने वाक्य समाप्त करने दें तो इतना प्रश्न ही नहीं उठता। इन तमाम प्रश्नो का इस विधेयक से कोई संबंध नहीं है। मैं दूसरे वर्गीकरण की समानोचनात्रो का जवाब दे रहा था जिन में यह कहा गया था कि आप ने यह कहा। मैंने सिर्फ यह कहा था कि जब केन्द्रीय सरकार के पास ये बातें ग्रायीं तो मैंने स जये गर कर कि कर (Extension to Jammu and Kashmir) Bill, 1970

वर्तमान प्रणाली वेरीफिकेशन की है। हमारे पास तीन राज्यों ने यह सुझाव भेजा है कि उन का वेरीफिकेंशन सीकेंट बेलेट से हो। ग्रन्य राज्यों के वेरीफिकेंशन के श्रपने तरीके हैं। यह मैं ने एक स्टेंटमेंट आफ फैक्ट किया था। इस में प्वाईट आफ आर्डर की क्या बात हो सकती है। मैं ने अपने स्टेटमेंट आफ फैक्ट में यह कहा कि हिन्दुःतान में इसे कोड श्राफ कंडक्ट के लिये कोई कान्न नहीं है तब तक हम ने शनल लेबर कोपरेंशन की सिफारिशों के मंतर्गत जब तक ट्रेंड युनियन विधेयक को पास नहीं करते तब तक यह ऐसे ही चलेगा मध्य प्रदेश ग्रौर महाराष्ट्र में यह कानून है।

SHRI NIREN GHOSH: What advice did your Ministry tender to the President because it is more than a year now? Mr. Arjun Arora has rightly pointed it out.

SHRI CHITTA BASU: Sir, Entry No. 22 in the Concurrent List...

SHRI NIREN GHOSH: What have you done?

SHRI CHITTA BASU: I refer to Entry No. 22 of the Concurrent List.

श्री भगवत झा श्राजाद: उस का संबंध इस विधेयक से .हीं है। हम ने क्या एडवाइस दी यह मैं आप को बता देना चाहता हं। हम ने सिर्फ यह कहा कि हिन्द्स्तान में ग्रभी वेरीफिकेशन वार्ला प्रगाली है . . .

VICE-CHAIRMAN THE (SHRI TRILOKI SINGH): The Minister is speaking and till he fiinishes the Chair is not in a posntion to listen to the two other hon. Members simultaneously.

श्री भगवत झा श्राजाद : इस लिये मैंन यह कहा सभावित महोदय कि अभी अम कांकरेंट लिस्ट में है। जैसा कि माननीय सदस्यों ने कहा और नीरेन बाबू की भी राय है कि यह पूरा राज्य की लिस्ट म चला जाय और श्री ग्रप्पत

[श्री भगनत झा ग्राजाद]

चाहिये। तो जब तक यह कांकरेट लिस्ट में है श्रीर राज्य सरकारें हम से सुझाव मांगती हैं तो हमारा यह फर्ज है कि हम अपनी बृद्धि के अन्सार उन को सुझाव दें। तो हम ने उन से कहा था कि चूंकि इस का संबंध संपूर्ण भारत से है श्रीर कोड श्राफ कंडक्ट के मातहत हम वेरोफिकेशन के जिये यह कर रहे हैं इस लिये श्राप इस पर विचार करें ताकि केन्द्र को इस पर कोई राय बनाने में मदद मिले। हम ने न स्टेट की पावर में इंटरिफयरेंस किया और न कोई इंटरिफयरेंस करने का इरादा ही है। इन शब्दों के साथ उपसभापित जी मैं निवेदन करना चाहता हं कि इस विधेयक को विचारार्थ लिया जाय।

SHRI NIREN GHOSH: You are persistently avoiding a reply. What advice has your Ministry given to the President?

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): Now say what you wanted to say, Mr. Chitta Basu.

SHRI CHITTA BASU: Sir, I was "Trade referring to Entry No. 22 and Unions; industrial labour dis-Now, Sir, the West Bengal State Legislature passed a legislation with regard to the recognition of trade And that is awaiting the unions. The President President's assent. may assent to a Bill or may withheld his assent from a Bill with the aid and advice of the Council of Minis-Now he was explaining . . . (Interruptions). Мy contention is The statement by the hon. Minister was that in view of the fact that certain States have not yet legislated on that subject, the West Bengal legislation should not be given Presidential assent. Then I haid that this was a point of interference and constituted a point of oder.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): The hon. Member, Shri Chitta Basu has raised a point of

order and drawn the attention of the Chair that the hon. Minister for Labour was not within his rights to say that the withholding of assent by the President of India to some labour legislation passed by the West Bengal Legislature was in order. The Chair has carefully gone into the various provisions in this regard in the Constitution of India. Article 201 clearly lays down that a State Bill is to be for his referred to the President assent only by the Governor. "When a Bill is reserved by a Governor for the consideration of the President. the President shall declare either that he assents to the Bill or withholds assent therefrom."

Then there is another proviso that where this assent has not been given the President may direct the Governor to return the Bill to the House or, as the case may be, the Houses of the Legislature of the State together with such a message as is mentioned in the first proviso to article 200 and when a Bill is so returned, the House Houses shall reconsider it accordingly within a period of six months from the date of receipt of such message, and if it is again passed by the House or Houses with or without amendment, it shall be presented again to the President for his consideration. Chair gives its ruling I Before the would like to know from the hon. Shri Chitta Basu and Mr. Niren Ghosh whether this Bill was returned with a message.

SHRI NIREN GHOSH: No message was sent.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): Then what happened?

SHRI NIREN GHOSH: I do not know; it is for them to say.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): It cannot be withheld. He has to return it with a message to the Legislature and it is then for the Legislature to consider it.

SHRI NIREN GHOSH: As far as we know it has not been returned, no such intimation has been given.

SHRI ARJUN ARORA: Sir, may I say...

(SHRI VICE CHAIRMAN THE TRILOKI SINGH): Mr. Arora, the Chair is on its legs.

SHRI ARJUN ARORA: Sir, I want to reply to the question put to Mr. Chitta Basu by the Chair.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): Please sit down.

SHRI ARJUN ARORA: Sir, before you give your ruling I want to say....

VICE CHAIRMAN (SHRI THE TRILOKI SINGH): Just sit down. Mr. Chitta Basu, may I take it that you are not in full possession of the facts?

SHRI CHITTA BASU: So far as I know, the Bill was sent by the West Bengal Assembly to the President for his assent.

VICE CHAIRMAN (SHRI THE TRILOKI SINGH): What did the President do the reupon?

SHRI CHITTA BASU: The President has not given his assent and it has also not been returned to the Legislature. In the neantime the Legislative Assembly was dissolved. That is the situation. You ask the hon. Minister to say what transpired between...

VICE CHAIRMAN THE TRILOKI SINGH): You have not added anything to the information knowledge of the Chair. Now let me see what Mr. Arjun Arora wants supplement.

SHRI ARJUN ARORA: Sir. what has happened is ...

VICE-CHAIRMAN THE (SHRI TRILOKI SING: H): May I know if the

saying hon. Member is something from his personal knowledge?

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SHRI ARJUN ARORA: Yes; great personal knowledge.

What has happened is, neither the assent has been withheld, nor the Bill has been returned. What has happened is nothing has been done. The Bill is lying somewhere in the archives of the Ministry of Labour, and nothing is being done. If I could say in Hindi

बिल को चूह के बिल में रख दिया गया है।

उपसभाध्यक्ष (श्री त्रिलोकी सिह): खा गया होग , चुहा।

श्री अर्जुन अरोड़ा: यह खतरा है कि चुहाखान जाए। उस पर कुछ नहीं हो रहा है।

SHRI NIREN GHOSH: Sir, may I add that when all these representations were made to the Government of India, the President never said that he was not giving his assent. the Bill has not been returned to the Assembly. Now it is for the Government to enlighten the country and the House as to what has happened to it.

VICE-CHAIRMAN TRILOKI SINGH): In view of what has been said the Chair does find anything objectionable statement of the hon. Minister making a reference to this Bill passed by the West Bengal Legislative Assembly some time back.

Now, has the Minister finished?

SHRI BHAGWAT JHA AZAD: Yes, Sir.

THE VICE-CHAIRMAN TRILOKI SINGH): The question is-

"That the Bill to provide for the extension of certain Central labour laws to the State of Jammu Kashmir, as passed by the Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI TRILOKI SINGH): We shall now take up the clause by clause consideration of the Bill.

Clause 2 to 6 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI BHAGWAT JHA AZAD: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

SHORT DURATION DISCUSSION ON THE ACUTE SHORTAGE OF STEEL IN THE COUNTRY AND GOVERNMENT'S POLICY IN RELATION TO ITS PRODUCTION AND DISTRIBUTION.

SHRI ARJUN ARORA (Uttar Pradesh): Sir, recently I was in Bombay for some itme. The taxi in which I was travelling passed through the area where the stockyard of Hindustan Steel is located. I asked the taxi driver what was that place. He replied: This is a gold-mine. I told him that I thought that the gold-mine was in Kolar in Mysore State. He said: "No, Sir. This is the real gold-mine these days." यहां लक्ष्मी बरसती

The terrible steel shortage in the country has really increased the scarcity of steel to such an extent that the taxi driver was correct in saying that steel today is gold. It is at least gold for those corrupt officers who are put in charge of the distribution of steel in the country. There is something fishy about the whole distribution scheme. We, in this House, have always asked the Minister during Question Hour to give us the details of the distribution scheme. The Minister has failed to give it or probably avoided to enlighten the House. He promised to lay it on the Table of the House. It has not yet been laid on the Table of the House. What is available to the country is a Government Resolution on the system of planning and distrition of iron and steel dated the 22nd May 1970, which provides for the setting up of a steel priority committee, some indenting procedure Joint Plant Committee regularises it. The Joint Plant Committee has been in existence for some years. This is not all. The Government has repeatedly revised the scheme, not by a Resolution of the Government, but by the decisions of the Ministry.

There was a decision in October. There have been further changes in the scheme of distribution. Constitutionally, Sir, I would like to whether the decisions arrived at by the Government as a whole resolution can be changed, altered or modified by orders of the Ministry and if the Ministry has only worked out details of distribution, why does it conceal it from the country and from this House? Why are the details not being laid on the Table of the House in spite of repeated demands in spite of the promise to do so by the Minister concerned?

The present scarcity of steel revived a situation in which country; very rich in iron ore, exoprts iron ore and imports steel. \mathbf{T} inis what the imperialist rulers of this country indulged in. This is the neo-colonialists wanted this country to perpetuate. We have, because of the bungling of the Ministry Steel, come back to the same position where we started in 1947 or in 1955. We are exporting increasing quantities of iron ore and we are importing increasing quantities of steel. The Minister of Steel, for example, told a group of rerollers yesterday that the Government plans to import Rs. 130 crores worth of steel during the next month.